FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

'V.G.I PHARMA PRIVATE LIMITED'

OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	**V.G.I Pharma Private Limited** PAN: AADCV6940J CIN: U24200MH2011PTC218263
2.	Address of the registered office *(as per MCA records)*	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
5.	Installed capacity of main products / services	Not Available since the Company is not in operations since 2021.
6.	Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2021.
7.	Number of employees / workmen	Nil as per the information available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on vgipharma.ibc@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on vgipharma.ibc@gmail.com
10.	Last date for receipt of expression of interest	August 12, 2025
11.	Date of issue of provisional list of prospective resolution applicants	August 15, 2025
12.	Last date for submission of objections to provisional list	August 20, 2025
13.	Date of issue of final list of prospective resolution applicants	August 23, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	August 26, 2025
15.	Last date for submission of resolution plans	September 25, 2025
16.	Process email id to submit EOI	vgipharma.ibc@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Details not available.

Important Notes:

1. *This Form G is being published pursuant to the original Form G published on January 31, 2025 and thereafter second Form G published on May 15, 2025 and addendum to second Form G published on June 25, 2025 and with consent of the COC. Existing applicants pursuant to previous Form G are not required to submit Fresh EOI.*
2. *This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor.*

Kshitiz Gupta
Registration Number: IBBI/IPA-002/IP-N00721/2018-2019/12140
AFA Valid Till: December 31, 2025
Resolution Professional of V.G.I. Pharma Private Limited

<u>Address & email id registered with IBBI:</u>
F-52, First Floor, Centrium Mall, Lokhandwala Township Akurli Road,
Kandivali East, Mumbai - 400101

Email Address- kshitiz.ca@gmail.com

<u>Process specific email id for correspondence:</u> vgipharma.ibc@gmail.com

Date: July 28, 2025
Place: Mumbai

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement.

For
Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No.:
67440215

EASY HOME FINANCE LIMITED

Reg. Office: 302, 3rd Floor, Savoy Chambers, Dattatray Road & V. P. Road (EXTN.), Santacruz West, Mumbai - 400054
CIN: U74999MH2017PLC297819 | Website: www.easyhfc.com | Email: contact@easyhomefinance.in
Toll Free: 1800 22 3279 | Tel: +91 22 3550 3442 | Tel: +91 22 3521 0487

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AQND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers/guarantors through EASY HOME FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Asset Enforcement of Security Interest Act 2002 by Registered Post with acknowledge due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank/Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Branch/ Loan A/c No	Name of Borrower / Co-Borrower / Guarantors & Date of NPA	Demand Notice Date Amount Outstanding	Detail of Secured Assets:
1	Kalyan HL000 30008	1. Mr. Arjun Lalaso Kate (Applicant) 2. Mrs. Madhuri Arjun Kate (Co - Applicant) NPA: July 07, 2025	Demand Notice Date July 10, 2025 O/s. Rs. 31,34,187/-	All that part and parcel of the property bearing Property Address: Flat 403, 4th floor, Vimal Raj Residency, A, Chawal Road, Cts No. 30306, Rahul Nagar, Chalta No. 194, 195, 196a & 78a, Sheet No. 33, Ulhasnagar, Holy Family Convent High School, Kalyan, Thane, Maharashtra, India, 421004. **Description Of Boundaries: As per Sale Deed- East:** NA, **West:** NA, **North:** NA, **South:** NA. **As per Site: East:** Chawl, **West:** Open Plot & Chawl, **North:** Flat No. 402 / Road, **South:** Chawl
2	Virar HL000 18196	1. Mr. Gayatri Prasad N Tiwari (Applicant) 2. Mrs. Nadrika Devi (Co - Applicant) NPA: July 07, 2025	Demand Notice Date July 10, 2025 O/s. Rs. 22,83,726/-	All that part and parcel of the property bearing Property Address: Flat No 704, 7th Floor, A Wing, Saanjh Sankul Chsl, Evershine Road, Survey No. 242, Hissa No. 1, Village Achole, Behind Ram One, Vasai, Thane, Maharashtra, India, 401209. **Description Of Boundaries: As per Sale Deed- East:** Not Available, **West:** Not Available, **North:** Not Available, **South:** Not Available. **As per Site: East:** U/Y College, **West:** Building, **North:** Flat No. 701/SKC SL 1 Road, **South:** B Wing/ Internal road
3	Kalyan HL000 22893	1. Mr. Chandrashekhar Panchamram Sonkar (Applicant) 2. Mrs. Kusum Devi (Co - Applicant) NPA: July 07, 2025	Demand Notice Date July 10, 2025 O/s. Rs. 8,83,086/-	All that part and parcel of the property bearing Property Address: Flat D/9, 1st Floor, Ishwari Niwas, Mahatma Fule Nagar, Survey No 29/7 Pt, Mauje Mohone, Mohone Colony, Kalyan, Thane, Maharashtra, India, 421102. **Description Of Boundaries: As per Sale Deed- East:** Open Land, **West:** Jadhav Chawl, **North:** Lone Chawl, **South:** Pawaskar Chawl. **As per Site: East:** Passage/Lane, **West:** Chawl, **North:** Flat 10/Chawl, **South:** Flat 8/Chawl

The above mentioned Borrowers/Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Date: 28.07.2025 | Place : Maharashtra **SD/-, AUTHORISED OFFICER, EASY HOME FINANCE LIMITED.**

AXIS BANK LIMITED (CIN: L65110GJ1993PLC020769)

Corporate Office : Axis House, Structured Assets Group, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai-400025 Tel: +91 9920006385 www.axisbank.com

POSSESSION NOTICE

[As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002]

Whereas

The undersigned being the Authorised Officer of the Axis Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("SARFAESI Act") and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a fresh/revised demand notice dated 30.01.2025 bearing reference No. AXIS/SAG/AM/2024-25/495 calling upon the Borrower/ Guarantors/Mortgagors viz. 1. **M/s. Niyati Chemicals (Borrower and Hypothecator)** having its office at 212, Bhaveshwar Complex, 3rd floor, Kirol Road, Vidyavihar (West), Mumbai 400 086., **2. Legal Heir of Late Mr. Piyush Prabhudas Patel (Mortgagor and Guarantor), 3. Mr. Parthiv P Patel (Mortgagor and Guarantor) & 4. Mrs. Chhaya Piyush Patel (Mortgagor and Guarantor)** all three residing at at 10, Nupur Building, 185 Garodia Nagar, Ghatkopar East, Rajawadi, Mumbai 400 077 to repay the aggregate amount mentioned in the demand notice being **Rs. 24,19,51,671.81/- (Rupees Twenty-Four Crore Nineteen Lakhs Fifty One Thousand Six Hundred Seventy one and Eighty One Paisa Only)** being the amount due as on 29.01.2025 with further interest from 30.01.2025 till the date of payment at contractual rate payable/compounded at monthly rests and penal interest as applicable, thereon till the date of payment within 60 days from the date of the receipt of the said Demand Notice.

The Borrower / Guarantors / Mortgagors having failed to repay the amount, notice is hereby given to the Borrower / Guarantors / Mortgagors and the public in general that the authorised officer has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of Act read with rule 8 of the of the Security Interest (Enforcement) Rules, 2002 on this **24th day of July of the year 2025.**

The Mortgagors i.e. **Mrs. Chhaya Piyush Patel and Legal Heir of Late Mr. Piyush Prabhudas Patel (Mortgagor and Guarantor) handed over the physical possession of the mortgaged property on 24th July 2025.**

The Borrower / Guarantors / Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/ Guarantors / Mortgagors of the property mentioned herein above in particular and the public in general are hereby cautioned not to deal with the subject property and any dealings with the said property will be subject to the charge of the Axis Bank Ltd., for secured debts of an amount as mentioned hereinabove together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc.

Description of the Immovable Property

1. Flat No. 16, 3rd Floor, Al 5, 2, Panchdeep Society, Sector 17, Airoli, Mumbai. -owned by Mr. Piyush P Patel. 2. Flat No. 9, 2nd Floor, AL 4/16, Virat Apartment, Sector 16, Airoli, Mumbai. -owned by Mr. Piyush P Patel, 3. Flat No. 10, 2nd Floor, AL 4/16, Virat Apartment, Sector 16, Airoli, Mumbai. Owned by Mr. Piyush P Patel. 4. Flat No. 12, 2nd Floor, AL 4/16, Virat Apartment, Sector 16, Airoli, Mumbai.- owned by Mr. Piyush P Patel. 5.New Flat No. 403 (previously Flat No. 10), Garodia Nagar Nupur CHS, Plot no. 185, CTS No. 195/185 (S.No. 249 H NO. 3), Garodia Nagar, Ghatkopar East, Mumbai - 400077- owned by Mr. Parthiv P Patel and Mrs. Chhaya Piyush Patel.

Date: 24.07.2025 | Place: Mumbai **Sd/- Authorised Officer, Axis Bank Limited**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR 'V.G.I PHARMA PRIVATE LIMITED'
OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN & CIN / LLP No.	**V.G.I Pharma Private Limited PAN: AADCV6940J CIN: U24200MH2011PTC218263**
2	Address of the registered office (as per MCA records)	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
3	URL of website	NA
4	Details of place where majority of fixed assets are located	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
5	Installed capacity of main products / services	Not Available since the Company is not in operations since 2021.
6	Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2021.
7	Number of employees / workmen	Nil as per the information available
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on **vgipharma.ibc@gmail.com** and /or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on **vgipharma.ibc@gmail.com**
10	Last date for receipt of expression of interest	**August 12, 2025**
11	Date of issue of provisional list of prospective resolution applicants	**August 15, 2025**
12	Last date for submission of objections to provisional list	**August 20, 2025**
13	Date of issue of final list of prospective resolution applicants	**August 23, 2025**
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**August 26, 2025**
15	Last date for submission of resolution plans	**September 25, 2025**
16	Process email id to submit EOI	**vgipharma.ibc@gmail.com**
17	Details of the corporate debtor's registration status as MSME	Details not available

Important Notes:
1. This Form G is being published pursuant to the original Form G published on January 31, 2025 and thereafter second Form G published on May 15, 2025 and addendum to second Form G published on June 25, 2025 and with consent of the COC. Existing applicants pursuant to previous Form G are not required to submit Fresh EOI.
2. This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor.

Sd/-
Kshitiz Gupta
Date: July 28, 2025 Registration Number: IBBI/IPA-002/IP-N00721/2018-2019/12140
Place: Mumbai **AFA Valid Till: December 31, 2025**
Resolution Professional of V.G.I. Pharma Private Limited
Address & email id registered with IBBI:
F-52, First Floor, Centrium Mall, Lokhandwala Township Akurli Road, Kandivali East, Mumbai - 400101
Email Address- kshitiz.ca@gmail.com
Process specific email id for correspondence: vgipharma.ibc@gmail.com

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED

invent

Suite B, Ground Floor, Bhaktawar, 225, Nariman Point, Mumbai - 400021
Ph: 022 - 22801516 / 517, Website: www.invertarc.com

POSSESSION NOTICE Under Rule 8(1)

Whereas, the undersigned being the Authorised Officer of **Invent Assets Securitisation & Reconstruction Pvt. Ltd. (INVENT)**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 submits that a Demand Notice dated **May 6, 2021** was issued by the Authorised officer of Dewan Housing Finance Corporation Ltd (Now Piramal Capital & Housing Finance Limited (PCHFL)) (Assignor Bank) being a Secured Lender, calling upon the borrower and co-borrowers, mortgagors and/or guarantors viz., (i) **Mr. Pranav Shrigopal Kabra, Borrower (ii) Mr. Gulshan Pranav Kabra, Co-Borrower (iii) M/s Raksha Multispeciality Hospital Pvt Ltd,** Co-Borrower to repay, jointly or severally the amount mentioned in the said notice being **Rs. 2,20,72,179/- (Rupees Two Crores Twenty Lakhs Seventy-Two Thousand One Hundred and Seventy-Nine Only)** as on **May 16, 2018** along with further interest and incidental expenses and costs payable thereon.

Invent Assets Securitisation & Reconstruction Private Limited (INVENT) is an Asset Reconstruction Company duly registered with Reserve Bank of India under section 3 of the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act), has acquired financial assets / debts of the Borrower from PCHFL along with all the rights, title and interests vested therein under the provisions of the SARFAESI Act vide registered Assignment Agreement dated **December 29, 2023**. Accordingly **INVENT** has stepped into the shoes of PCHFL and is therefore empowered to enforce the subject property to recover its outstanding dues.

The Borrower, Co-Borrowers and/or Mortgagors having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken over the physical possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this day of **July 24, 2025 at 2.15 p.m.**

The Borrower, Co-Borrowers and/or Mortgagors in particular and the public in general is hereby cautioned not to deal with the property in any manner and any dealings with the property will be subject to the charge of Invent Assets Securitisation & Reconstruction Pvt. Ltd. (INVENT) for an amount of **Rs. 2,20,72,179/- (Rupees Two Crores Twenty Lakhs Seventy-Two Thousand One Hundred and Seventy-Nine Only)** as on **May 16, 2018** along with further interest and incidental expenses and costs payable thereon.

The Borrower's, Co-Borrower's, and/or Mortgagor's attention are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Flat NO. 802, 8th floor, Shrushti Enclave, Road No. 13, Nr. Hanuman Mandir on 14th Road, Subhash Nagar, Chembur East, Mumbai - 400071.

Date: 24/07/2025
Place: Mumbai.
Sd/-
Authorised Officer
Invent Assets Securitisation & Reconstruction Pvt. Ltd.

FORM NO. 14
[See Regulation 33(2)]

OFFICE OF THE RECOVERY OFFICER -II
DEBTS RECOVERY TRIBUNAL CHENNAI (DRT 1)

Debts Recovery Tribunal-1, Chennai 7th Floor, Additional Office Building, Shastri Bhavan, Haddows Road Nungambakkam, Chennai-600 006

DEMAND NOTICE

Notice Under Sections 25 To 28 Of The Recovery Of Debts & Bankruptcy Act, 1993 And Rule 2 Of Second Schedule To The Income Tax Act, 1961.

RC/02/2024 03.07.2025

BANK OF INDIA & anr
Versus
ALBA-ASIA PRIVATE LTD

To
ALBA - ASIA PVT. LTD, No. 144, Jolly Maker Chambers -II, Nariman Point, Mumbai-400 021

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHENNAI (DRT 1)** in **OA/310/2022** an amount of **Rs. 141,61,20,434.11 paise (Rupees One Forty One Crores Sixty One Lakhs Twenty Thousand Four Hundred Thirty Four And Eleven paise only)** along with pendentelite and future interest as per RC w.e.f. 12.03.2024 till realization and costs of **Rs 2,15,000/- (Rupees Two Lakh Fifteen Thousands Only)** has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on 20.08.2025 at 11.30 AM for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:
   (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
   (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
6. You are further put on notice that in terms of Rule 16 of the Second Schedule to the Income Tax Act, 1961 read with Section 29 of the Recovery of Debts and Bankruptcy Act, 1993, you/your representatives in interest shall not be competent to mortgage, charge, lease or otherwise deal with any property belonging to you, except with the permission of the Recovery Officer.
7. This Notice is being published in the Newspaper since the earlier demand notice dated **20.04.2024** sent to the above Certificate Debtors **"UNSERVED"**. The next date of hearing is fixed on **20.08.2025 at 11.30 a.m.**

Sd/-
(Balakrishnan Shanmugam)
Recovery Officer-II

Seal

BAJAJ FINANCE LIMITED

Registered Office: Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune 411035
Branch Office: Bajaj Finance Ltd, No 6, DG Alter Complex, Kalwan Road, Deola, Nashik, Maharashtra 423102, **Authorised Officer's Details:** Name: Mr. Harshad Ganne, Email ID: harshad.ganne@bajajfinserv.in **Mob No.** 9807934073 / 9152553461

APPENDIX- IV-A [See proviso to rule 8 (6)]

E-Auction Sale Notice Under SARFAESI Act 2002

Sale of Immovable Assets Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("ACT")

Notice is hereby given to the public in general and to the Borrowers/Co-borrowers/Mortgagor(s) in respect of below mentioned secured asset which is mortgaged with Bajaj Finance Limited ("BFL"), and possession of which had been taken by undersigned Authorised Officer of BFL under the provisions of the ACT will be sold by Auction for recovery of the amount mentioned hereunder and further applicable interest, charges, and costs etc.

The secured asset described below is being sold on ***"AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS"*** under Rule No. 8 & 9 of the Security Interest (Enforcement) Rules ("the Rules") for recovery of the dues detailed as under:

Particulars of E-auction

Name & Address of Borrower & Co-Borrower's	**Ashish Dilip More (Borrower)** **At :-** Dinkamal Apartment, Flat No.02, 1st Floor, Gadekar Mala, Deolali Gaon, Opp Sai Baba Mandir, Bh. Anuradha Talkies, Nashik-422101 **Also At:** - 3/360, Sambhaji Road, More Wada, Deolali Gaon, Nashik Road, Nasik, Maharashtra- 422101
Loan Account Number	407SHL25851552 & 437SHL25851944
Statutory Demand Notice u/s. 13(2) Date & Amount	**Notice dated** 26-12-2024 **Demand amount** Rs.94,37,948/-
Outstanding Amount as on 24.07.2025	**Rs.1,02,72,629/-** (Rupees One Crore Two Lakh Seventy-Two Thousand Six Hundred and Twenty-Nine Only) as on 24/07/2025
Description of Immovable Property	All That Piece And Parcel of The Property Bearing 3/360 Banglow On City S.No.36 Area Admeasuring 153.10 Sq. Mtrs. And City S.No. 37 Admeasuring 25.50 Sq. Mtrs. And Construction Tehreon 500 Sq.ft. i.e., 46.46 Sq. Mtrs. Built Up Out of The Village Deolali Tal And Dist Nashik. CTS No.36 **Bounded As** - East: - CTS No.37 West: - Main Road, Sambhaji Road South: - Property Mr. Rajendra Kishor & Digambar Sonawane North: - House Mr. Shivajirao Kale And CTS No.37 Bounded As- East: - Property of Mr. Ramdas Pawar West: - CTS No.36 South: - Lane And Property of Mr. Ambekar North: - House Mr. Shivajirao Kale.
Reserve Price in INR	**Rs. 45,00,000/-**
EMD	**Rs. 4,50,000/-**
E-auction date and time	30/08/2025 3:00 pm to 5:00 pm
E- auction Portal	**https://bankauctions.in**
Last date of submission of EMD	29/08/2025
Bid Increment Amount in Rs.	**Rs.25,000/-**
Encumbrance Known to Secured Creditor	Not Known
Date of Inspection of Property	From **28/07/25 to 29/08/25** on working day between 9.30 AM to 5.30 PM with Prior appointment

Public in General and Borrowers in particular please take notice that if in case auction on date scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty, at the discretion on of the secured creditor. For detailed terms and conditions of the sale, please refer to the link **https://bankauctions.in and https://www.bajajfinserv.in/sarfaesi-auction-notices**

Date: 25/07/2025 **Authorized Officer**
Place: NASHIK **Bajaj Finance Ltd.**

यूनियन बैंक ऑफ इंडिया Union Bank of India

STRESSED ASSET MANAGEMENT BRANCH-MUMBAI,
Ground Floor, 104, Bharat House, M. S. Marg, Fort, Mumbai-400001.
E-Mail : samvmumbai@unionbankofindia.bank

SALE NOTICE FOR SALE OF SECURED ASSETS

E-Auction Sale Notice For Sale Of Secured Assets Under The Securitisation and Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 Read With Proviso To Rule 8 (6) / Rule 9(1) / Rule 6 (2) Of The Security Interest (Enforcement) Rule, 2002.

NOTICE is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Assets Mortgaged / Charged / Hypothecated to the Secured Creditor, the possession of which has been taken by the **Authorized Officer** of **Union Bank of India** (secured creditor), will be sold on **"As is where is", "As is what is" and "Whatever there is"** on **14.08.2025** from **12:00 p.m. to 05:00 p.m.**, for recovery of respective amount, due to Union Bank of India (Secured Creditor) from the respective Borrower(s) & Guarantor(s) as mentioned below. The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

DATE & TIME OF AUCTION : 14.08.2025, FROM 12:00 P. M. TO 05:00 P. M

Name of the Borrower, Co-Applicant & Guarantor :-
1. M/S. FUTURE BRANDS LIMITED, 2. MR. RAKESH BIYANI 3. MR. KISHORE BIYANI

Amount Due : Total Secured Debt – Rs. 181,19,60,862.97 (Rupees One Hundred Eighty-One Crores Nineteen Lacs Sixty Thousand Eight Hundred Sixty-Two and Ninety-Seven Paise only) as on 30.06.2025 plus further interest thereon, cost & expenses

Description of Secured Asset : - Exclusive First charge of Brands viz. (i) BARE (II) DJ&C (iii) KNIGHTHOOD (iv) SHRISHTI (v) CTee (vi) HAUTE N SPICY, (vii) PINK & BLUE, (viii) SHATRANJ (ix) SHYLA, and (x) STUDIO NYX in different Forms and mode both present and future as described in First schedule in Hypothecation agreement executed in favour of the Secured Creditor.
• **Encumbrances, if any known to the Bank** : Nil
• **Reserve Price** : Rs. 230,00,00,000.00 • **Earnest money to be deposited** : 10% of the Reserve Price • **Date of Sale Notice** : 19.07.2025

For Further Details Contact : (During Office Hours) :- File Handling Officer & Authorized Officer- Mr. Sidhartha Mhade at Mob No. 8980518779.

DATE & TIME OF E-AUCTION FOR SECURED ASSETS - 14.08.2025 AT 12.00 P. M. TO 05.00 P. M.

LAST DATE OF SUBMISSION OF EMD - 13.08.2025

For detailed terms and condition of the sale, please refer to the link provided in https://www.unionbankofindia.co.in & https://ubi.auctiontiger.net The Online E-Auction will be held through https://ubi.auctiontiger.net on the date and time mentioned above with unlimited extension of 10 minutes.

Place : Mumbai
Sd/-
Authorised Officer, **Union Bank of India**

MAHANAGAR GAS LIMITED

CIN: L40200MH1995PLC088133
Regd. Off.: MGL House, Block No. G-33,
Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051
Website: www.mahanagargas.com
E-mail: agm@mahanagargas.com
investorrelations@mahanagargas.com
Tel. No.: +91 22 6678 5000 Ext. 7301 / 7307 / 7310 / 7311

MAHANAGAR GAS

NOTICE OF 30TH ANNUAL GENERAL MEETING

This is to inform that the 30th Annual General Meeting (**'AGM / Meeting'**) of the Members of Mahanagar Gas Limited (the **'Company'**) will be held on **Friday, August 22, 2025 at 03:00 p.m. (IST)** through Video Conferencing (**'VC'**) / Other Audio Visual Means (**'OAVM'**) facility provided by Central Depository Services (India) Limited (**'CDSL'**) to transact the businesses set out in the Notice convening the AGM in compliance with the applicable provisions of the Companies Act, 2013 (**'the Act'**) and rules made thereunder, read with General Circular dated September 19, 2024 together with circulars dated April 8, 2020, April 13, 2020 and May 5, 2020 (collectively referred to as **"MCA Circulars"**) issued by the Ministry of Corporate Affairs (**'MCA'**) and pursuant to the Securities and Exchange Board of India Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 and other circulars issued in this regard (**'SEBI Circulars'**) and applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (**'Listing Regulations'**).

In compliance with the above circulars, the Integrated Annual Report for the financial year 2024-25 along with the Notice of AGM (**'Annual Report'**) will be sent electronically to all those Members whose email addresses are registered with the Company, Depositories, Registrar & Transfer Agent (**'RTA'**) of the Company. Further, a communication containing a weblink for accessing the Annual Report will be sent to those Members whose email address are not registered. A physical copy of the Annual Report will be dispatched to those Members who have forwarded a request at investorrelations@mahanagargas.com along with their credentials like Folio No./ DP ID and Client ID.

The Annual Report along with the Notice of AGM will be made available on the website of the Company at **www.mahanagargas.com**, on the websites of the stock exchanges i.e. BSE Limited at **www.bseindia.com** and National Stock Exchange of India Limited at **www.nseindia.com** and on the website of CDSL at **https://www.evotingindia.com**.

Members can participate in the AGM only through the VC / OAVM facility, the details of which will be provided by the Company in the Notice of the AGM. Accordingly, please note that no provision has been made to attend and participate in the AGM of the Company in person. Members attending the meeting through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Secretarial Standards on General Meetings issued by the Institute of the Company Secretaries of India and Regulation 44 of the Listing Regulations read with the MCA Circulars, the Members will be provided with the facility to cast their vote prior to the AGM remotely (**'remote e-voting'**) of CDSL on all resolutions set out in the Notice of the AGM. Additionally, the Company shall also be providing the facility of e-voting during the meeting. Detailed procedure for remote e-voting before the AGM / e-voting during the Meeting will be provided in the Notice of the AGM.

In accordance with the MCA and SEBI Circulars, no physical copies of the AGM Notice and Annual Report will be sent to any shareholder. Members who have not registered their e-mail addresses and holding shares in physical form can opt for one-time registration of their e-mail address by visiting the link **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**. Please note that e-mail address registered through above-mentioned link is for limited purpose for sending the Annual Report. Member can also opt for permanent registration of e-mail address with their concerned Depository Participants (**'DPs'**) in respect of shares held in dematerialized form and with RTA in respect of shares held in physical form by writing at rnt.helpdesk@in.mpms.mufg.com

Members may note that the Board of Directors of the Company at its meeting held on May 06, 2025 recommended a Final equity dividend of Rs. 18/- per equity share for the financial year 2024-25 subject to approval of the Members at the ensuing AGM. Members are encouraged to utilize the Electronic Clearing System for receiving dividend.

As per SEBI circular effective from April 1 2024, for members holding shares in physical form, dividend payments shall be made in electronic mode only to such members who have completed / updated their postal address with PIN, mobile number, bank account details, PAN linked with Aadhaar, specimen signature (**'KYC Details'**) with the Company. Therefore, members are requested to update/ complete there KYC details. Members holding shares in demat form are requested to update their e-mail address / Electronic Bank Mandate with their DP.

Pursuant to the Income Tax Act, 1961, as amended by the Finance Act, 2020, dividend income will be taxable in the hands of the Shareholders and accordingly, the Company is required to deduct tax at source (**'TDS'**) at the prescribed rates from dividend payable. To enable compliance with TDS requirements, members are requested to complete and / or update their Residential Status, PAN, Category as per the Income Tax Act, 1961 with their DPs or in case shares are held in physical form, with the Company / its Registrar by visiting the link: **https://web.in.mpms.mufg.com/formsreg/submission-of-form-15g-15h.html** on or before **Thursday, August 14, 2025 by 11.59 p.m. (IST).**

For **Mahanagar Gas Limited**
Sd/-
Date: July 28, 2025 **Atul Prabhu**
Place: Mumbai **Company Secretary & Compliance Officer**

आम्ही आपल्या अर्थव्यवस्थेला कुलूप लावावे का?; रशियासोबतच्या संबंधांवर भारताचे सडेतोड उत्तर

आपण कठपुतळी बनणार नाही

दिल्ली, वृत्तसंस्था. रशियन तेल आयातीबाबत भारत पाश्चात्य देशांच्या निशाण्यावर आहे. ते सतत भारतावर टीका करत आहेत. तथापि, भारताने आता याला अधिक स्पष्टपणे उत्तर दिले आहे. ब्रिटनमधील भारताचे उच्चायुक्त विक्रम दोराईस्वामी यांनी पाश्चात्य देशांच्या दुटप्पीपणाविरुद्ध आवाज उठवला आहे. भारताच्या स्वतंत्र परराष्ट्र धोरणाचा उल्लेख करून त्यांनी स्पष्ट संदेश दिला आहे की, भारत कोणाचेही 'कठपुतळी' बनू शकत नाही. तो आपल्या अर्थव्यवस्थेला भू-राजकीय दबावापुढे झुकू देणार नाही. विक्रम दोराईस्वामी म्हणाले की, भारत हा जगातील तिसरा सर्वात मोठा ऊर्जा ग्राहक आहे.

अशा परिस्थितीत, भू-राजकीय चिंतांमुळे भारत आपली अर्थव्यवस्था बंद करेल अशी अपेक्षा करता येत नाही. ते म्हणाले, भारत हा जगातील तिसरा सर्वात मोठा ऊर्जा वापरणारा देश आहे. आपण आपल्या गरजांपैकी ८०% पेक्षा जास्त आयात करतो. आपण काय करावे असे तुम्हाला वाटते? आपण आपली अर्थव्यवस्था बंद करावी का?' इतर देशांच्या निर्णयांमुळे वाढत्या ऊर्जेच्या किमती आणि पुरवठ्यात घट याबद्दल बोलताना त्यांनी हे सांगितले. दोराईस्वामी असेही म्हणाले की, आम्ही इतर देशांचे त्या देशांशी असलेले संबंधदेखील पाहतो जे त्यांच्या सोयीसाठी केले गेले आहेत, परंतु ते देश आपल्यासाठी त्रास देतात.

रशिया-भारत-चीन नावाचा कोणताही प्रस्ताव नाही

दोराईस्वामी यांनी यावर भर दिला की, युरोपदेखील रशियाकडून तेल खरेदी करतो. रेअर अर्थ आयात करतो. ते म्हणाले की, आपण जगातील कच्च्या तेलाचे चौथे सर्वात मोठे रिफायनर आहोत. युरोपमधील अनेक देश आपल्याकडून शुद्ध तेल खरेदी करतात. तसेच, आपले अनेक युरोपीय भागीदार ज्या देशांकडून ते आपल्याकडून खरेदी करण्यास नकार देत आहेत, त्यांच्याकडून रेअर अर्थ आणि इतर ऊर्जा उत्पादने (कदाचित तेल नाही) खरेदी करत राहतात. तुम्हाला हे थोडे विचित्र वाटत नाही का?' 'रशिया-भारत-चीन करार'मध्ये भारत सामील होणे योग्य आहे का, असे विचारले असता, दोराईस्वामी यांनी स्पष्ट केले की असा कोणताही करार नाही. ते म्हणाले, 'रशिया-भारत-चीन नावाचा कोणताही प्रस्ताव नाही. आरआयसी नावाच्या त्रिपक्षीय बैठकीचा एक मार्ग होता. तो कोणत्याही प्रकारचा करार नव्हता... तो बऱ्याच काळापासून झालेला नाही.' ते पुढे म्हणाले, 'याशिवाय, अशी कोणतीही चौकट नाही ज्यामध्ये आपण या गोष्टींबद्दलच्या चर्चेपेक्षा जास्त काही पाहत आहोत.'

आम्ही तुम्हाला निष्ठेची परीक्षा घेण्यास सांगू का?

ईयूने रशियावर नवीन निर्बंध लादले रशियाकडून तेल निर्यातीतून मिळणारे पैसे रोखण्यासाठी युरोपियन युनियन (ईयू) ने नवीन निर्बंध लादले आहेत. या निर्बंधांमध्ये भारतातील वादिनार रिफायनरीचाही समावेश आहे. रशियन कंपनी रोझनेफ्टचाही त्यात वाटा आहे. ईयूच्या १८ व्या फेरीच्या निर्बंधांतर्गत आणखी १०५ जहाजांचा समावेश करण्यात आला आहे. रिफाइंड तेलाच्या व्यापारावरही बंदी घालण्यात आली आहे. रशियाचे अध्यक्ष व्लादिमीर पुतिन यांच्याशी भारताची वाढती जवळीक चिंतेचा विषय आहे का, असे विचारले असता विक्रम दोराईस्वामी म्हणाले की, रशियाशी भारताचे संबंध दीर्घकालीन धोरणात्मक आणि आर्थिक विचारसरणीवर आधारित आहेत.

अमेरिकी बाजारातून औषधे परत मागवली

सन फार्मा, ल्युपिन, डॉ. रेड्डीज कंपन्यांचा समावेश

दिल्ली, नवराष्ट्र न्यूज नेटवर्क. घरगुती औषध कंपन्या सन फार्मा, ल्युपिन आणि डॉ. रेड्डीज लेबॉरेटरीज उत्पादन समस्या आणि उत्पादन मिश्रणामुळे अमेरिकन बाजारातून त्यांची औषधे मागे घेत आहेत. अमेरिकन आरोग्य नियामकाने ही माहिती दिली आहे. यूएस फूड अँड ड्रग अॅडमिनिस्ट्रेशनच्या नवीन अंमलबजावणी अहवालानुसार, मुंबईस्थित सन फार्मास्युटिकल इंडस्ट्रीज अमेरिकेतील जेनेरिक औषधाच्या ५,४४८ बाटल्या परत मागवत आहे. प्रिन्स्टनस्थित सन फार्मास्युटिकल इंडस्ट्रीज इंक लिस्डेक्सॅम्फेटामाइन डायमेसिलेट कॅप्सूल (६० मिग्रॅ) चा प्रभावित लॉट परत मागवत आहे. त्यात म्हटले आहे की, औषध कंपनीने या वर्षी १६ जून रोजी अमेरिकेत या औषधासाठी परत मागवण्याची प्रक्रिया सुरू केली. मुंबईस्थित आणखी एक औषध निर्माता ल्युपिन उच्च रक्तदाबाच्या उपचारात वापरल्या जाणाऱ्या जेनेरिक संयोजन औषधाच्या ५८,९६८ बाटल्या परत मागवत आहे. नेपल्समधील ल्युपिन फार्मास्युटिकल्स इंक लिसिनोप्रिल आणि हायड्रोक्लोरोथियाझाइड टॅब्लेट्स २० मिग्रॅ/१२.५ मिग्रॅ) परत मागवत आहे. बाधित औषध नागपूर येथील कंपनीच्या उत्पादन कारखान्यात तयार करण्यात आले होते. हायड्रोक्लोरोथियाझाइड टॅब्लेट्स २० मिग्रॅ/१२.५ मिग्रॅच्या सीलबंद बाटलीत अटाझानावीर आणि रिटोनावीर टॅब्लेट्स ३०० मिग्रॅ/१०० मिग्रॅ परदेशी टॅब्लेट असल्याची तक्रार आल्याने हे उत्पादन परत मागवले जात आहे.

सेलला ७४४.५ कोटींचा नफा

दिल्ली: स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) ने २०२५-२६ या आर्थिक वर्षाच्या पहिल्या तिमाहीत (एप्रिल-जून) चमकदार कामगिरी केली आहे. कंपनीचा निव्वळ नफा ७४४.५ कोटी रुपयांपर्यंत वाढला आहे, जो गेल्या वर्षी याच कालावधीत ८१.७ कोटी रुपये होता, म्हणजेच वार्षिक आधारावर नफा आठ पटीने वाढला आहे.

महसूल आणि खर्चात वाढ : सेलचा एकूण महसूल २६,०८३.९० कोटी रुपयांपर्यंत वाढला आहे, जो गेल्या वर्षी याच तिमाहीत २४,१७४.८० कोटी रुपये होता. तथापि, या कालावधीत कंपनीचा एकूण खर्चही २५,१८९.१९ कोटी रुपयांपर्यंत वाढला आहे, जो गेल्या वर्षी २३,८७१.६० कोटी रुपये होता.

व्यवस्थापनाचे निवेदन : कंपनीचे अध्यक्ष आणि एमडी अमरेंदू प्रकाश म्हणाले की, कंपनीची तिमाही कामगिरी सुधारित कार्यक्षमतेचे, मजबूत रोख प्रवाहाचे आणि वाढत्या देशांतर्गत मागणीचे परिणाम आहे.

QUICK NEWS

कोटक महिंद्रा बँकेचा नफा ४०% घटला

दिल्ली. आर्थिक वर्ष २०२५-२६ च्या पहिल्या तिमाहीत कोटक महिंद्रा बँकेने ४,४७२ कोटी रुपयांचा एकत्रित निव्वळ नफा नोंदवला, जो वार्षिक आधारावर ४०% कमी होता. गेल्या वर्षी याच तिमाहीत नफा ७,४४८ कोटी रुपये होता. या घसरणीचे मुख्य कारण म्हणजे गेल्या वर्षी जनरल इन्शुरन्स युनिटमधील हिस्सा विकून मिळालेला एक-वेळचा नफा, जो यावेळी झाला नाही. जर हा एक-वेळचा नफा काढून टाकला तर, बँकेचा प्रत्यक्ष नफा ४,४७२ कोटी रुपये होता, ज्यामध्ये किरकोळ १% वाढ झाली.

एफटीएवर कार्यशाळा आयोजित करणार

दिल्ली. भारत-ब्रिटन व्यापार कराराची जाणीव उद्योग आणि राज्यांना करून देण्यासाठी सरकार पुढील २० दिवसांत देशभरात भागधारकांच्या बैठका, कार्यशाळा, जागरूकता मोहिमा आणि मत सत्रांसह एकूण १,००० कार्यक्रम आयोजित करेल. २४ जुलै रोजी स्वाक्षरी केलेल्या व्यापक आर्थिक आणि व्यापार कराराची प्रभावी अंमलबजावणी सुनिश्चित करणे आणि त्याचे फायदे जास्तीत जास्त करणे हे या अभ्यासाचे उद्दिष्ट आहे. या व्यापार कराराच्या फायद्यांची माहिती देण्यासाठी केंद्रीय पथके विविध राज्यांना भेटी देतील. पीयूष गोयल सोमवारी येथे व्यापार करारावर चामडे, कापड क्षेत्राची बैठक घेतील. जेव्हा हा करार अंमलात येईल तेव्हा ब्रिटनमध्ये ९९ टक्के भारतीय निर्यात शुल्कमुक्त होईल.

वादानंतर कोल्हापुरी चपलांना क्यूआर कोड

बनावट उत्पादनांच्या विक्रीवर बंदी

कोल्हापूर, वृत्तसंस्था, इटालियन लक्झरी फॅशन ब्रँड प्राडावर कोल्हापुरी चप्पलचा गैरवापर केल्याचा आरोप काही दिवसांपूर्वीच झाला होता. याविरोधात मुंबई उच्च न्यायालयात खटलाही दाखल आहे. काही दिवसांपूर्वीच प्राडाचे काही अधिकारी कोल्हापुरात येऊन या चप्पल निर्मितीची माहिती घेऊन गेले. या सर्व घडामोडींनंतर कोल्हापुरी चपलेला एक नवीन ओळख मिळाली आहे. आता कोल्हापुरी चप्पल क्यूआर कोडच्या स्वरूपात बाजारात दिसणार आहे.

बनावट चप्पलला आळा घालण्यासाठी क्यूआर कोड : महाराष्ट्राच्या लेदर इंडस्ट्रीज डेव्हलपमेंट कॉर्पोरेशनने बनावट कोल्हापुरी चप्पलची विक्री रोखण्यासाठी हे महत्त्वाचे पाऊल उचलले आहे. प्रत्येक कोल्हापुरी चप्पलच्या जोडीला आता क्यूआर-कोड केलेले प्रमाणपत्र असेल. हा डिजिटल उपक्रम बनावटीला आळा घालण्यासोबतच, प्रत्येक उत्पादनामागील कारागीर किंवा स्वयं-मदत गटाची ओळख उघड करेल. ग्राहक हा कोड स्कॅन करून, कारागीर किंवा उत्पादन युनिटचे नाव, महाराष्ट्रातील उत्पादन जिल्हा, हस्तकला तंत्र, वापरलेला कच्चा माल आणि भौगोलिक निर्देशक (जीआय) प्रमाणपत्राची वैधता यासारखी माहिती मिळवू शकतील. अलीकडेच, इटालियन लक्झरी फॅशन ब्रँड प्राडाच्या नवीन कलेक्शनमध्ये कोल्हापुरी चप्पलसारखे दिसणारे पादत्राणे समाविष्ट केल्याबद्दल कारागिरांनी तीव्र निषेध व्यक्त केला होता. त्यांनी प्राडावर जीआय अधिकारांचे उल्लंघन केल्याचा आरोप केला. प्राडाने कबूल केले की, त्यांच्या पुरुषांच्या फॅशन शोमध्ये दाखवलेले सँडल पारंपरिक भारतीय हस्तकला पादत्राणांपासून प्रेरित होते.

कोल्हापुरी चप्पलचा गौरवशाली इतिहास

कोल्हापुरी चप्पलचा इतिहास १२ व्या शतकापासून अस्तित्वात आहे. ही चप्पल प्रामुख्याने महाराष्ट्रातील कोल्हापूर, सांगली आणि सोलापूर जिल्ह्यात बनवली जाते. नैसर्गिकरित्या टॅन केलेल्या चामड्यापासून आणि हाताने विणलेल्या पट्ट्यांपासून बनवलेली, तिची विशिष्ट रचना पिढ्यानपिढ्या कारागिरांनी जपली आहे. विसाव्या शतकाच्या सुरुवातीला छत्रपती शाहू महाराजांनी याला स्वावलंबन आणि स्वदेशी अभिमानाचे प्रतीक म्हणून प्रोत्साहन दिले, ज्यामुळे ही ग्रामीण हस्तकला एक प्रतिष्ठित कुटीर उद्योगात विकसित झाली. या सांस्कृतिक वारशाचे रक्षण करण्यासाठी आणि कारागिरांना योग्य मान्यता मिळावी यासाठी, महाराष्ट्र आणि कर्नाटक सरकारने २०१९ मध्ये संयुक्तपणे याला जीआय दर्जा मिळवून दिला.

नवीन गुंतवणूक टाळावी : तज्ज्ञांचा सल्ला

सोन्याने गुंतवणूकदारांना २७ टक्के परतावा दिला

दिल्ली. वृत्तसंस्था, सुरक्षित गुंतवणूक मालमत्ता म्हणून सोन्याने आपली ताकद कायम ठेवली आहे. २०२५ च्या पहिल्या सहामाहीत या मौल्यवान धातूने गुंतवणूकदारांना सुमारे २७ टक्के परतावा दिला आहे. तथापि, तज्ज्ञांचे म्हणणे आहे की, जागतिक आर्थिक परिस्थितीत सुधारणा झाल्यामुळे गुंतवणूकदारांनी सध्याच्या पातळीवर सोन्यात नवीन गुंतवणूक करणे टाळावे. त्यांचे म्हणणे आहे की, सोन्यात सध्याची वाढ दीर्घकाळ चालेल असे दिसते. अशा परिस्थितीत, किमती पुन्हा वाढण्यापूर्वी काही काळ थांबू शकतात आणि त्यात काही प्रमाणात घट होऊ शकते. मेहता इक्विटीज लिमिटेडचे उपाध्यक्ष राहुल कलंत्री म्हणाले की, सुरक्षित गुंतवणूक म्हणून सोन्याने आपली ताकद कायम ठेवली आहे.

आरबीआयचे माजी गव्हर्नर रघुराम राजन यांचा इशारा

भारताने पुढील ड्रॅगन होण्याचे स्वप्न सोडावे

दिल्ली. वृत्तसंस्था, रिझर्व्ह बँक ऑफ इंडियाचे माजी गव्हर्नर रघुराम राजन यांनी भारताला पुढील चीन होण्याची महत्त्वाकांक्षा सोडून देण्याचा सल्ला दिला आहे. भारताने उत्पादनाऐवजी सेवा आणि कौशल्य विकासावर लक्ष केंद्रित करण्याची गरज आहे, असे त्यांचे मत आहे. ज्येष्ठ अर्थशास्त्रज्ञ म्हणाले की, भारताने उत्पादनात पुढील चीन होण्याचे स्वप्न सोडून द्यावे. जागतिक परिस्थिती आणि काही सक्तींमुळे मोठ्या प्रमाणात कमी किमतीचा कारखाना-आधारित विकास कठीण होत आहे, असा इशारा त्यांनी दिला. त्यांनी सांगितले की, भारताने रोजगार पुरवण्याच्या धोरणासाठी केवळ उत्पादनावर अवलंबून राहू नये. ते म्हणाले की, आता दुसऱ्या चीनसाठी जागा नाही. त्यांनी असेही म्हटले की, जगात उत्पादन वाढत्या प्रमाणात स्वयंचलित होत आहे.

इंडियन बँक ५ हजार कोटी निधी उभारणार

चेन्नई, नवराष्ट्र न्यूज नेटवर्क. सार्वजनिक क्षेत्रातील इंडियन बँकेला चालू आर्थिक वर्षात ५,००० कोटी रुपये उभारण्याची बोर्डाची मान्यता मिळाली आहे, असे बँकेचे व्यवस्थापकीय संचालक आणि मुख्य कार्यकारी अधिकारी विनोद कुमार यांनी सांगितले. त्यांनी सांगितले की, चेन्नईस्थित बँकेने एप्रिल-जूनच्या तिमाहीत १७.८० टक्के भांडवली पर्याप्तता प्रमाण नोंदवले आहे. ₹मंजुरी मिळाली आहे. आम्हाला ५,००० कोटी रुपये उभारायचे आहेत... परंतु, मला वाटत नाही की त्याची त्वरित आवश्यकता असेल. आमचा भांडवली पर्याप्तता प्रमाण १७.८ टक्के आहे, असे कुमार यांनी सांगितले. बँक तिच्या यूपीआय-आधारित पेमेंटवरदेखील मोठी पैज लावत आहे. फोनपे, जीपे किंवा पेटीएमच्या सेवांप्रमाणेच इंड-यूपीआय अॅप विकसित करत आहे.

जाहिर सूचना

मे. पंकज वाईन्स, एफएल-२ क्र. १४९, खार (प), मुंबई ४०००५२ या अनुज्ञप्तीचे भागीदार श्री. अमृतलाल एल. मारु यांचे नाव सदर अनुज्ञप्तीमधून कमी करुन श्री. मुकेश ए. मारु यांची मुले श्री. देव मारु व श्री. तेजस मारु यांची नावे भागीदार म्हणुन समाविष्ठ करण्याकरीता अनुज्ञप्तीचे भागीदार श्री. मुकेश ए. मारु यांनी त्यांचे दि. ०९.०७.२०२५ रोजीच्या अर्जान्वये विनंती केलेली आहे. तरी याबाबत कोणास काही हरकत असल्यास त्यांनी त्यांचे लेखी आक्षेप ही नोटीस प्रसिध्द झाल्याचे तारखेपासून ८ दिवसाच्या आत " अधीक्षक, राज्य उत्पादन शुल्क, मुंबई उपनगरे, एक्साईज भवन, दुसरा मजला, महानगरपालिका सभागृह मार्ग, फार्ट, मुंबई - ०१" या पत्त्यावर पाठवावी. जर वरील मुदतीत कोणतेही लेखी आक्षेप प्राप्त न झाल्यास सदर अनुशप्तीमधून अनुज्ञप्तीचे भागीदार श्री. अमृतलाल एल, मारु यांचे नाव सदर अनुज्ञप्तीमधून कमी करुन, सदर अनुज्ञप्तीमध्ये श्री. देव मारु व श्री. तेजस मारू यांची नावे समाविष्ट करण्यात येईल.

सही/-

स्वाक्षरीत /-

जिल्हाधिकारी, मुंबई उपनगर

COURT NOTICE

Appendix H, No. 4CIVIL COURT PUNE MAHARASHTRAIN THE COURT OF SMT. K.P. JAIN2ND JOINT CJSD AND ADDL CJM PUNE, Pune City, Pune.

NOTICE TO SHOW CAUSE. (GENERAL FROM) Civil M.A./322/2019) Govind Nama Malpote

Vs

Parvatibai Name Malpote

To, NEXT DATE: 13-08-2025

Sharmila Shriniwas Pawar 35B, Maheshwari Massion, 36 Nepiace Road, Mumbai.Whereas Applicant has made application to this Court. You are hereby required to appear in this Court in person or through a pleader duly instructed on the 13-08-2025 at 11:00 O'clock in the forenoon, to show cause against the application, failing wherein, the said application will be heard and determined ex parte.

Given under my hand and the seal of the Court, this 09-04-2025

2ND JOINT CJSD AND ADDL CJM PUNE

Visit ecourts.gov.in for updates or download mobile app "eCourts Services" from Android or iOS

The process is system-generated and transmitted in secured manner by authorised user as such physical signature not applied.

पुरुषांनी पैसे घेतले तर ॲक्शन घेऊ-पवार

पुणे, शहर प्रतिनिधी. राज्य सरकारकडून राबविण्यात येणाऱ्या लाडकी बहीण योजनेत 14,298 पुरुषांनीही गुपचूप लाभ घेतल्याचा धक्कादायक प्रकार समोर आला आहे. यामुळे तब्बल 21.44 कोटी रुपयांचा निधी चुकीच्या हातात गेला आहे.आत्ता या प्रकरणी विरोधकांकडून सरकारवर जोरदार टिका केली जात आहे.याबाबत राज्याचे उपमुख्यमंत्री अजित पवार यांना विचारलं असता ते म्हणाले की या महिन्यातील लाडक्या बहिणीचे पैसे रिलीज केले आहेत.ही योजना जेव्हा आणली तेव्हा चांगल्या भावनांनी ही योजना तयार केली होती.मधल्या काळात अनेक नोकरी करणाऱ्या लोकांचे नावे समोर आली जसजसं ही नावे समोर येत आहे तशी सुधारणा केली जात आहे. आत्ता पुरुष लोकांची येण्याचे कारण नाही जर आले असतील तर ही योजना पुरुषांची नाही त्यांना पैसे गेले असतील तर पैसे वसूल करू आणि जर लाडक्या बहीण योजनेचा गैरफायदा घेऊन जर पुरुषांनी पैसे घेतले असेल तर त्यांच्यावर ॲक्शनदेखील घेऊ, असे यावेळी उपमुख्यमंत्री अजित पवार म्हणाले.

'लाडकी बहिण'चा लाभ पुरुषांनी घेतला

पुणे, शहर प्रतिनिधी. लाडकी बहीण योजनेचा लाभ पुरुषांनी घेतल्याचे उजेडात आले आहे. घाई घाईने या योजनेचे जास्तीत जास्त अर्ज भरण्यात आले. यामागे खूप मोठे षडयंत्र असून योजनेचे अर्ज भरून घेण्याची जबाबदारी असलेल्या आणि या योजनेसाठी सॉफ्टवेअर तयार करणाऱ्या ठेकेदाराची ईडी, सीबीआय व एसआयटी मार्फत चौकशी करावी, यातील जे सत्य आहे, ते महाराष्ट्रातील जनतेच्या समोर आणावे, अशी मागणी राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्षाच्या राष्ट्रीय कार्याध्यक्षा खासदार सुप्रिया सुळे यांनी केली. राज्य सरकारने विधानसभा निवडणुकीपूर्वी राज्यातील महिलांसाठी लाडकी बहीण योजना सुरू केली. निवडणुकीपूर्वी लाडक्या बहीणींच्या खात्यावर पैसे जमा झाल्याने निवडणुकीत महायुतीला फायदा झाला. बहुमताने सरकार सत्तेवर आले. आता सरकारने योजनेसाठी आलेल्या अर्जांची छाननी सुरू केली असून या छाननीमध्ये तब्बल १४ हजार २९८ पुरुषांनी २१.४४ कोटीचा लाभ घेतल्याचे वृत्त शनिवारी लोकमतने प्रसिद्ध केले. या वृत्ताचा दाखला देत या योजनेचे सॉफ्टवेअर तयार करणाऱ्या व अर्ज भरून घेण्याची जबाबदारी असलेल्या ठेकेदाराची चौकशी करण्याची मागणी खा. सुळे यांनी शनिवारी पुण्यातील पत्रकार परिषदेत केली. त्यांनी यावेळी इतर विषयावरही आपली मते मांडली. मंत्री संजय शिरसाट व राज्यमंत्री माधुरी मिसाळ यांच्यातील वादावर बोलताना खा. सुळे म्हणाल्या, एकीकडे लाडकी बहीण योजना राबवायची आणि दुसरीकडे राज्यमंत्री महिलेस विरोध करायचा, ही दुटप्पी भुमिका योग्य नाही.

खासदार सुप्रिया सुळे असेही म्हणाल्या

- माजी मंत्री धनंजय मुंडे यांना क्लीन चिट देणे चुकीचे असून आम्ही त्यांना निर्णय प्रक्रियेत घेऊ देणार नाही.
- महादेव मुंडेंची हत्या व वाल्मीक कराडांना मिळणारी व्हीआयपी ट्रीटमेंट, यावर आम्ही गृहमंत्री अमित शहा यांची वेळ मागितली आहे.
- पवार साहेब मुख्यमंत्र्यांना भेटणार आहेत, याबद्दल मला माहिती नाही, मात्र आम्ही महाराष्ट्र प्रेमी आहोत. विरोधकांच्या विकेट पडत आहेत म्हणून आम्हाला आनंद होत नाही, साहेब राज्यातल्या विषयांवर बोलण्यासाठी भेट घेत असावेत.
- गेली कित्येक महिने मी हिंजवडीच्या अडचणी मांडत आहे, सरकारला उशिरा शहाणपण सुचले आहे.
- हिंजवडी संदर्भातील बैठकांना बोलावले जात नाही. - हिंजवडीतील एका शाळेसमोर बार आहे, हा बार बंद झाला नाही तर मी स्वतः उपोषणाला बसणार आहे.
- पालकमंत्री अजित पवार यांनी कला केंद्रातील गोळीबार प्रकरणी मोक्का लावण्यासोबत कोकोटेंचा निर्णय मंगळवारी घेण्याचे बोलून दाखवले आहे,

महापालिका निवडणुकीच्या अनुषंगाने बैठक

पक्षाच्या प्रदेशाध्यक्षपदी शशिकांत शिंदे यांची निवड झाल्यानंतर शहर कार्यकारिणीमध्ये ही बदल होण्याची चर्चा सुरू झाली आहे. या पार्श्वभूमीवर खा. सुळे यांच्या उपस्थितीमध्ये शनिवारी शहरातील पदाधिकारी व लोकप्रतिनिधी यांची बैठक झाली. या बैठकीत आगामी महापालिका निवडणुकीसाठी वॉर्ड व प्रभागाची रचना कशी असेल, काय तयारी करावी लागेल, याची चर्चा करण्यात आल्याचे खा. सुळे यांनी सांगितले.

सार्वजनिक सूचना

मी, श्री. विकास राधेश्याम सिंग, एक प्रौढ भारतीय नागरिक, सध्या राहणार सी—१९०५, ओमकार आल्टा मॉन्टे, कुरार व्हिलेज, मालाड (पूर्व), मुंबई — ४०००९७, हे नम्रतेने कळवितो की माझ्या पुत्राचे नाव "शिवेन विकास सिंग", जन्म दिनांक १३ फेब्रुवारी २०१८, वेळ रात्री ११:४३ वाजता, जन्मस्थान क्लाउड नाईन हॉस्पिटल, मालाड (पश्चिम), मुंबई — ४०००६४ अशी नोंद महानगरपालिका मुंबई (M.C.G.M.) च्या जन्म नोंदवहीत घेण्यासाठी मी संबधित प्राधिकरणाकडे अर्ज सादर केलेला आहे. सदर अर्ज मा. जिल्हाधिकारी व जिल्हा दंडाधिकारी, अंधेरी विभाग, बोरिवली यांच्याकडून मंजूर करण्यात आलेला असून त्याबाबतची सार्वजनिक सूचना याआधीच प्रसिद्ध करण्यात आलेली आहे. या नाव नोंदणीविषयी कोणत्याही व्यक्तीस काही दावा, हरकत, हक्क अथवा स्वारस्य असल्यास, त्यांनी आपली हरकत व पुराव्यानिशी लेखी अर्ज या **सूचनेच्या प्रसिद्धी दिनांकापासून १४ (चौदा) दिवसांच्या आत खालील पत्त्यावर सादर करावी. विहित कालावधीत** कोणतीही हरकत प्राप्त न झाल्यास, असे गृहीत धरण्यात येईल की कोणतीही हरकत अस्तित्वात नाही व अशा कोणत्याही हरकतींचा त्याग झालेला आहे किंवा त्या अमान्य मानण्यात येतील.

दिनांक: २७ जुलै २०२५ (स्वाक्षरी)

स्थळ: मुंबई श्री. विकास राधेश्याम सिंग

सी—१९०५, ओमकार आल्टा मॉन्टे, कुरार गाव, मालाड (पूर्व), मुंबई — ४०००९७

जाहीर नोटिस

'पीपल्स एज्युकेशन सोसायटी ठाणे' संचलित नौपाडा मिडल स्कूल ठाणे, ही माध्यमिक शाळा 'साईबाबा अल्पसंख्यांक समाज विकास संस्था पारोळा तालुका पारोळा, जिल्हा जळगाव' या संस्थेस व्यवस्थापकीय हस्तांतरण व स्थलांतरण करण्याचे निश्चित केलेले आहे.

तरी व्यवस्थापन हस्तांतरणाबाबत आपल्या हरकती असल्यास सदरची नोटिस प्रसिद्ध झाल्यापासून १५ दिवसांच्या आत माननीय शिक्षणाधिकारी (माध्यमिक) जिल्हा परिषद ठाणे यांच्याकडे पुराव्यानिशी पाठवाव्यात म्हणून दिली जाहीर नोटिस.

दिनांक- २१/७/२०२५

अध्यक्ष

साईबाबा अल्पसंख्याक समाज विकास संस्था, पारोळा.

समाज विघातक • पोलिस ठाण्यात गुन्हा दाखल; तेढ निर्माण करण्याचा प्रयत्न

पुतळ्याच्या तोडफोडीने तणाव

यवत, (वा.) दौंड तालुक्यातील यवत स्टेशन येथील नीलकंठेश्वर मंदिरातील छत्रपती शिवाजी महाराजांच्या पुतळ्याची एका समाजकंटकाने तोडफोड करून विटंबना केल्याची घटना (दि.२६) रोजी घडली आहे. ही घटना पहाटे साडेचार ते साडेपाचच्या वाजण्याच्या दरम्यान घडली आहे.घटनेच्या अनुषंगाने यवत पोलिसांनी अज्ञात इसमा विरोधात यवत पोलीस ठाण्यात गुन्हा दाखल केला आहे.

सकल हिंदू समाजाच्या यां घटनेमुळे भावना दुखावल्या गेल्या असून दोन समाजात तेढ निर्माण करण्याच्या उद्देशाने केलेल्या यां कृत्याच्या विरोधात, हिंदू धर्माच्या भावनांना कुठेतरी ठेचं पोहचविण्याचे काम झाले असल्याने अश्या प्रवृत्ती विरोधात कठोरात कठोर कारवाई करण्यात यावी यासाठी निषेध म्हणून यवत गावातील आणि परिसरातील ग्रामस्थांनी सर्व गाव बंद ठेऊन जाहीर निषेध केला आहे.

गाव बंद ठेवण्याची घोषणा

आरोपीवर कठोर कारवाई करण्यात येईल,आमची सर्व यंत्रणा आरोपीच्या शोधात पाठवली आहे, आम्ही २४ तासात आरोपीस अटक करू,अश्या मानसिक विकृतीच्या लोकांना कदापि पोलीस यंत्रणा पाठीशी घालणार नाही,सर्व व्यवहार सुरळीत चालू ठेवा,सर्वांनी सहकार्य करावे, कायदा हातात घेऊ नये अशे आवाहन दौंड उपविभागीय पोलीस अधिकारी बापूराव दडस व यवत पोलिसाकडून करण्यात आले आहे.जोपर्यंत आरोपीस अटक करण्यात येत नाही, तोपर्यंत गाव बंद राहील, आणि तोपर्यंत महाराजांच्या प्रतिमेची स्थापना होणार नसल्याचे मात यवत आणि उपस्थित ग्रामस्थांनी व्यक्त केले.

मुस्लिम समाजाकडून घटनेचा निषेध

मुस्लिम समाजाच्या वतीने देखील सदर घटनेचा निषेध करण्यात आला असून आरोपीस तात्काळ अटक करण्याची मागणी देखील यवत येथील मुस्लिम समाजाने केली आहे. आरोपीवर कठोरात कठोर करावी करण्याची मागणी मुस्लिम समाजाने केली आहे. यावेळी कोणताही अनुचित प्रकार घडू नये यासाठी मोठा बंदोबस्त ठेवण्यात आला होता.

शेतकरी एकवटले

गावातून मोठ्या संख्येने हिंदू आणि मुस्लिम बांधवानी निषेध मोर्चा काढून पोलिसांना आरोपीस तत्काळ अटक करण्यात यावी, अशी मागणी केली आहे. यावेळी यवत गावातील कालभैरवनाथ मंदिरासमोर निषेध सभेचे आयोजन केले आहे.यामध्ये मोठया संख्येने हिंदू आणि मुस्लिम बांधव उपस्थित होते.

इन्व्हेंट ॲसेट्स सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड invent

नोंदणीकृत कार्यालय : सूट 'बी', तळमजला, बख्तवार, २२५, नरिमन पॉइंट, मुंबई-४०० ०२१. **टेलि नं. :** ०२२-२२८०१५१६ / ५१७, वेबसाइट : www.inventarc.com

ताबा सूचना (रुल ८(१) अंतर्गत)

ज्याअर्थी, इन्व्हेंट ॲसेट्स सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड (इन्व्हेंट) चे प्राधिकृत अधिकारी असलेल्या निम्नस्वाक्षरीकारांनी सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अंतर्गत (२००२चा ५४) अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स,२००२ च्या रुल ३ यासह वाचलेल्या सेक्शन १३(१२) अंतर्गत प्रदान केलेल्या अधिकारांच्या अंमलबजावणीत असे सूचीत करीत आहेत की दिनांकित **०६ मे, २०२१** मागणी सूचना पुढील व्याज व आनुषंगिक खर्च आणि त्यावरील देय किंमत यासह १६ मे २०१८ रोजी प्रमाणे **रु. २,२०,७२,१७९/- (रुपये दोन कोटी वीस लाख बहात्तर हजार एकशे एकोणएंशी फक्त)** असलेल्या उक्त सूचनेमध्ये नमूद केल्यानुसार संयुक्तरीत्या किंवा स्वतंत्ररीत्या परतफेड करण्यास ऋणको, सह-ऋणको व गहाणकार आणि / किंवा हमीदार, म्हणजेच **(१) श्री. प्रणव श्रीगोपाल काब्रा, ऋणको (२) श्री. गुलशन प्रणव काब्रा, सह-ऋणको (३) मेसर्स रक्षा मिल्टस्पेशिलटी हॉस्पिटल प्रा. लि.,** सह-ऋणको यांच्यावर फर्मविणारी सुरक्षित धनको असलेली दिवान हाऊसिंग फायनान्स कॉर्पोरेशन लि. (आत्ताची पिरामल कॅपिटल अँड हाऊसिंग फायनान्स लिमिटेडच्या (पीसीएचएफएल)) (अभिहस्तांकनकर्ता बँक) प्राधिकृत अधिकारींनी निर्गमित केली होती.

इन्व्हेंट ॲसेट्स सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेडने (इन्व्हेंट), सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२च्या (सरफेसी ॲक्ट) तरतुदींच्या सेक्शन ३ अंतर्गत भारतीय रिझर्व्ह बँकेकडे यथोचितरीत्या नोंदणीकृत ॲसेट रिकन्स्ट्रक्शन कंपनी आहे, दिनांकित **२९ डिसेंबर, २०२३** नोंदणीकृत अभिहस्तांकन करारनाम्याद्वारे सरफेसी ॲक्टच्या तरतुदीअंतर्गत त्यात निहित असलेले सर्व हक्क, नामाधिकार व हित यासह 'पीसीएचएफएल' कडील ऋणकोंची वित्तीय मत्ता / ऋण प्राप्त केले आहेत. तदनुसार **'इन्व्हेंट'**ने 'पीसीएचएफएल'चा कार्यभार हाती घेतला आहे आणि त्यामुळे तिच्या थकित देणींच्या वसूलीकरिता विषयाधीन मालमत्तेवर हक्कांची अंमलबजावणी केली आहे.

ऋणको, सह-ऋणको आणि / किंवा गहाणकार रकमेची परतफेड करण्यास असमर्थ ठरले आहेत, याद्वारा त्यांना आणि आम जनतेस सूचना देण्यात आली आहे की, निम्नस्वाक्षरीकारांनी आज दिनांक **२४ जुलै, २०२५ रोजी दु. ०२.१५ वा** सिक्युरिटी इंटरेस्ट एन्फोर्समेंट रुल्सच्या रुल ८ यासह वाचलेल्या उक्त ॲक्टच्या सेक्शन १३(४) अंतर्गत त्याला / तिला प्रदान केलेल्याअधिकारांच्या अंमलबजावणीत याखाली वर्णिलेल्या मालमत्तेचा प्रत्यक्ष ताबा घेतला आहे.

विशेषकरून ऋणको, सह-ऋणको आणि / किंवा गहाणकार तसेच आम जनतेस याद्वारा सावध करण्यात येते की, कोणत्याही स्थितीत मालमत्तेशी व्यवहार करू नये आणि मालमत्तेबाबत केलेला कोणताही व्यवहार पुढील व्याज व आनुषंगिक खर्च आणि त्यावरील देय किंमत **२,२०,७२,१७९/- (रुपये दोन कोटी वीस लाख बहात्तर हजार एकशे एकोणएंशी फक्त)** या रकमेकरिता इन्व्हेंट ॲसेट्स सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेडच्या (इन्व्हेंट) आकाराच्या विषयाधीन असणार आहे.

सुरक्षित मत्तेच्या उपलब्ध वेळेत विमोचनाकरिता ॲक्टच्या सेक्शन १३ च्या सब-सेक्शन (८) च्या तरतुदींकडे ऋणको, सह-ऋणको आणि / किंवा गहाणकाराचे लक्ष वेधीत आहोत.

स्थावर मालमत्तेचे वर्णन

फ्लॅट नं. ८०२, ८वा मजला, श्रृष्टी एन्क्लेव्ह, रोड नं. १३, हनुमान मंदिराजवळ, १४वा रोड वर, सुभाष नगर, चेंबूर (पू), मुंबई-४०००७१.

दिनांक : २४/०७/२०२५ स्वाक्षरी/-

स्थळ : मुंबई प्राधिकृत अधिकारी,

इन्व्हेंट ॲसेट्स सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड

फॉर्म जी

व्ही. जी. आय. फार्मा प्रायव्हेट लिमिटेड करीता

स्वारस्याच्या अभिव्यक्तीकरीता निमंत्रण

अकोला, महाराष्ट्रमध्ये औषध निर्मितीमध्ये कार्यरत

इनसॉल्व्हन्सी अँड बँकरप्सी बोर्ड ऑफ इंडियाच्या च्या नियमावली ३६ ए (१) च्या अंतर्गत (कॉर्पोरेटव्यक्तींसाठी पतमापन ठराव प्रक्रिया), नियमावली, २०१६)

संबंधित तपशिल		
१.	पॅन/ सीआयएन/ एलएलपी क्र. सह कॉर्पोरेट कर्जदाराचे नाव	**व्ही. जी. आय. फार्मा प्रायव्हेट लिमिटेड पॅन : AADCV6940 J सीआयएन: यू२४२००एमएच२०११पीटीसी२१८६३**
२.	नोंदणीकृत कार्यालयाचा पत्ता	प्लॉट क्र. जे-८, फेज ३, एमआयडीसी अकोला, महाराष्ट्र ४४४१०४
३	संकेतस्थळाचे यूआरएल	लागू नाही
४	ठिकाणाचा तपशिल जेथे कमाल कायमस्वरूपी मालमत्ता वसलेल्या आहेत	प्लॉट क्र. जे-८, फेज ३, एमआयडीसी अकोला, महाराष्ट्र ४४४१०४
५	मुख्य उत्पादन/ सेवांच्या बसविण्यात आलेली क्षमता	कंपनी २०२१ पासून प्रचालनामध्ये नसल्याने उपलब्ध नाही
६	गत आर्थिक वर्षामध्ये विक्री करण्यात आलेल्या मुख्य उत्पादन/ सेवांचे परिमाण आणि मूल्य	उपलब्ध माहितीनुसार कंपनी २०२१ पासून प्रचालनामध्ये नाही
७	कर्मचारी/ कामगारांची संख्या	उपलब्ध माहितीनुसार लागू नाही
८	दोन वर्षामधील उपलब्ध असलेल्या वित्तिय निवेदनासह अधिक तपशील (परिशिष्टासह) धनकोंची यादी, त्यानंतर प्रक्रियेसाठी चे दिनांक वर उपलब्ध :	सदर माहिती आरपी ह्यांच्या द्वारे मेलद्वारे विनंती केल्यास उपलब्ध करून देण्यात येईल: vgipharma.ibc@gmail.com आणि/ किंवा व्हर्च्युअल डेटा रूममधून नियमावली मध्ये नमूद केल्यानुसार
९	संहितेच्या २५(२) (एच) अंतर्गत ठराव व्यावसायिकांची पात्रता येथे उपलब्ध :	पात्रतेसह स्वारस्याची अभिव्यक्तीसाठी तपशिलवार निमंत्रण मेल आयडीवर उपलब्ध करून देण्यात येईल: vgipharma.ibc@gmail.com नमूद माहिती मुद्दा क्र. ८ मध्ये नमूद करण्यात आलेल्या कार्यालयामध्ये देखील उपलब्ध आहे.
१०	स्वारस्याची अभिव्यक्ती स्विकारण्यासाठी शेवटचा दिनांक	**ऑगस्ट १२, २०२५**
११	प्रस्तावित ठराव अर्जदारांची तात्पुरती यादी प्रसिध्द होण्याचा दिनांक	**ऑगस्ट १५, २०२५**
१२	तात्पुरत्या यादीवरील हरकती सादर करण्यासाठी शेवटचा दिनांक	**ऑगस्ट २०, २०२५**
१३	प्रस्तावित ठराव व्यावसायिकांची अंतिम यादी जारी करण्याचा दिनांक	**ऑगस्ट २३, २०२५**
१४	इन्फोरमेशन मेमोरँडम, ईव्हॅल्युएशन मॅट्रिक्स जारी करण्याचा दिनांक आणि प्रस्तावित ठराव व्यावसायिकांना नियोजन ठरावासाठी विनंती	**ऑगस्ट २६, २०२५**
१५	ठराव नियोजन सादर करण्यासाठी शेवटचा दिनांक	**सप्टेंबर २५, २०२५**
१६	ईओआय सादर करण्यासाठी प्रक्रिया ई-मेल	**cirp.ambeyvision@gmail.com**
१७	एमएसएमई नुसार कॉर्पोरेट कर्जदाराच्या नोंदणीची सद्य स्थिती	तपशील उपलब्ध नाही

महत्त्वाच्या सूचना:

१. हा फॉर्म जी ३१ जानेवारी २०२५ रोजी प्रकाशित झालेल्या मूळ फॉर्म जी आणि त्यानंतर १५ मे २०२५ रोजी प्रकाशित झालेल्या दुसऱ्या फॉर्म जी आणि २५ जून २०२५ रोजी प्रकाशित झालेल्या दुसऱ्या फॉर्म जी च्या परिशिष्टानुसार आणि सीओसी च्या संमतीने प्रकाशित केला जात आहे. मागील फॉर्म जी नुसार विद्यमान अर्जदारांना नवीन ईओआय सादर करण्याची आवश्यकता नाही.

२. हा फॉर्म जी आणि येथे नमूद केलेल्या वेळापत्रक/अटी कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रियेच्या कालावधीच्या विस्ताराच्या मंजुरीच्या अधीन आहेत.

दिनांक: जुलै २८, २०२५

ठिकाण: मुंबई

सही/- क्षितीज गुप्ता

नोंदणीकरण क्रमांक: आयबीबीआय/आयपीए-००२/आयपीए-००२/आयपी-एन००७२१/२०१८-२०१९/१२१४०

एएफए पर्यंत वैध: डिसेंबर ३१, २०२५

व्ही.जी.आय. फार्मा प्रायव्हेट लिमिटेडचे ईसोल्यूशन प्रोफेशनल

आयबीबीआयकडे नोंदणीकृत पत्ता आणि ईमेल आयडी:

एफ-५२, पहिला मजला, सेंट्रियम मॉल, लोखंडवाला टाउनशिप आकुर्ली रोड, कांदिवली पूर्व, मुंबई - ४००१०१ ईमेल पत्ता- kshitiz.ca@gmail.com

पत्रव्यवहारासाठी विशिष्ट ईमेल आयडीवर प्रक्रिया करा: cirp.viztarinternational@gmail.com

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:**(022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** info@authum.com

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized officer of the Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated **02/09/2023** calling upon the borrower **BINAYAK SRIVASTAVA. Co-borrowers/guarantors SONI BINAYAK SRIVASTYA** to repay the amount **Rs. 4,36,40,885.00/- (Rupees Four Crore Thirty-Six Lakh Forty Thousand Eight Hundreds Eighty-Five Only) mentioned in the notice being under Loan Account No. RHLPAKL000050318 AND RHLPAKL000050313** with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on **25/07/2025.**

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Authum Investment & Infrastructure Limited for an amount of **Rs. 5,15,24,525.71/- (Rupees Five Crore Fifteen Lakh Twenty Four Thousand Five Hundred Twenty Five Point Seven One Only) as on 30/06/2025** along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

Description of immovable Property

Mortgage over following properties: -

Details description of secured assets/mortgaged property- The immovable property i.e. Land and Residential Plot No. building bearing A-55, admeasuring 4050 Sq. Mtrs, situated at within the local limits of Additional Amravati (Nandgaon Peth), Industrial Area, within the limits of Sawardi Village, at Mouja-Sawardi, Pragane Nandgaon Peth, Tahsil and Distt. Amravati, having boundaries as under: To the East - Plot No. A-54 To the West - MIDC Road 25 Mrts. Width To the North - MIDC Land To the South- Plot No. A-56

Date : 25.07.2025 — **Sd/-, Authorized Officer**
Place : Amaravati — **Authum Investment & Infrastructure Limited**

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:**(022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** info@authum.com

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorized officer of the Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated **06/12/2024** calling upon the borrower **Murli Manohar Restaurant**, Co-borrowers And Guarantors- **Sanjay Rameshchandraji Sharma, Anita Manoj Sharma, Sushil Rameshchandraji Sharma, Sangita Sanjay Sharma, Yash Manoj Sharma And Kapil Sanjay Sharma** to repay the amount mentioned in the notice being **Rs. 19838406/- (Rupees One Crore Ninety Eight Lakh Thirty Eight Thousand Four Hundred Six Only) under Loan Account No. RLELNAG000410037** with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **Date 26/07/2025.**

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Authum Investment & Infrastructure Limited** for an amount of **Rs. 21837872/- (Rupees Two Crore Eighteen Lakh Thirty Seven Thousand Eight Hundred And Seventy Two Only) as on date 26/07/2025** along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Description Of The Property: Owned By Mortgagor No. 1:- A) Shri. Kapil S/O Sanjay Sharma And B) Shri. Yash S/O Manoj Sharma: All That Piece & Parcel Of Plot No. 18 Adm. 450 Sq. Mtrs. & Plot No. 22 Adm. 522.50 Sq. Mtrs. (Total Adm. 972.50 Sq. Mtrs.,) Bearing Survey No. 335/2 Araji. 0.81hr In The Layout Of Bhagawan Sahaya Nagar, Of Mouza Badnera, Tah & Dist. Amravati And Bounded As Follows:Plot No. 18 – North- Road, South- Layout Road, East- Plot No. 17, West- Plot No. 12., And Plot No. 22.North-Survey No. 335/1, South-Layout Road, East- Plot No. 21, West-Naivadam Risord

Date: 26/07/2025 — **Sd/-, Authorized Officer**
Place: NAGPUR — **Authum Investment & Infrastructure Limited**

नागपूर नागरिक सहकारी बँक लि.

(मल्टिस्टेट शेडयुल्ड बँक)

ESTD 1962

मुख्य कार्यालय : 79, डॉ. आंबेडकर चौक, सेंट्रल अॅव्हेन्यु,नागपूर-8

बँकेच्या विलीनीकरणाबाबत होणाऱ्या विशेष सर्वसाधारण सभेची सूचना

आपल्या नागपूर नागरिक सहकारी बँकेत दोन सहकारी बँकांचे विलीनीकरण करण्याकरीता उपविधी मधील तरतुदीनुसार तसेच भारतीय रिझर्व बँकेच्या मार्गदर्शक दिशानिर्देशन्वये करण्यासाठी विशेष सर्वसाधारण सभेचे आयोजन करण्यात येणार आहे. तरी या विशेष सर्वसाधारण सभेस हीच सुचना समजुन अवश्य उपस्थित राहावे हि विनंती. विशेष सर्व साधारण सभेस गणपूर्ती न झाल्यास सभा, त्याच दिवशी अर्धा तास उशिराने म्हणजे सायं. ६.०० वाजता त्याच स्थानावर होईल. या सभेस गणपूर्ती ची आवश्यकता असणार नाही.

दिनांक : ३० जूलै २०२५
स्थान : नागपूर नागरिक सहकारी बँकेचे मुख्यालय, सेंट्रल अॅव्हेन्यु, नागपूर
वेळ : सायं : ५.३० मिनिटे

संचालक मंडळाच्या अनुज्ञेने
मुख्य कार्यकारी अधिकारी

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR 'V.G.I PHARMA PRIVATE LIMITED'
OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN & CIN / LLP No.	**V.G.I Pharma Private Limited PAN: AADCV6940J CIN: U24200MH2011PTC218263**
2	Address of the registered office (as per MCA records)	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
3	URL of website	NA
4	Details of place where majority of fixed assets are located	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
5	Installed capacity of main products / services	Not Available since the Company is not in operations since 2021.
6	Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2021.
7	Number of employees / workmen	Nil as per the information available
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on **vgipharma.ibc@gmail.com** and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on **vgipharma.ibc@gmail.com**
10	Last date for receipt of expression of interest	**August 12, 2025**
11	Date of issue of provisional list of prospective resolution applicants	**August 15, 2025**
12	Last date for submission of objections to provisional list	**August 20, 2025**
13	Date of issue of final list of prospective resolution applicants	**August 23, 2025**
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**August 26, 2025**
15	Last date for submission of resolution plans	**September 25, 2025**
16	Process email id to submit EOI	**vgipharma.ibc@gmail.com**
17	Details of the corporate debtor's registration status as MSME	Details not available

Important Notes:
1. This Form G is being published pursuant to the original Form G published on January 31, 2025 and thereafter second Form G published on May 15, 2025 and addendum to second Form G published on June 25, 2025 and with consent of the COC. Existing applicants pursuant to previous Form G are not required to submit Fresh EOI.
2. This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor.

Date: July 28, 2025
Place: Mumbai

Sd/-
Kshitiz Gupta
Registration Number: IBBI/IPA-002/IP-N00721/2018-2019/12140
AFA Valid Till: December 31, 2025
Resolution Professional of V.G.I. Pharma Private Limited
Address & email id registered with IBBI:
F-52, First Floor, Centrium Mall, Lokhandwala Township Akurli Road, Kandivali East, Mumbai - 400101
Email Address- kshitiz.ca@gmail.com
Process specific email id for correspondence: vgipharma.ibc@gmail.com

HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: Flat no 403, 4 Floor, Shiv Gaurav Estate, Plot no 01, Bhagwaghar Loyout-Eastern Dharampeth Nagpur, Maharashtra Pin – 440010.

PUBLIC NOTICE (E- AUCTION FOR SALE OF IMMOVABLE PROPERTY)

[UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on **30-August-2025** (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. **The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorised Officer of the Hero Housing Finance Ltd** On or before 29-August-2025 till 5 PM at Branch Office: Office No. Flat no 403, 4 Floor, Shiv Gaurav Estate, Plot no 01, Bhagwaghar Loyout- Eastern Dharampeth Nagpur, Maharashtra Pin – 440010.

Loan Account No.	Name of Borrower(s) / Co- Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice / Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price / Earnest Money
HHFNAGHOU 22000026992	Mohammad Naseem	**21/08/2024, Rs. 36,68,452.25/- as on 23/07/2025**	**Physical**	**Rs. 31,50,000/-** / **Rs. 3,15,000/-**

Description of property: - All that piece and parcel of Plot No.37, 38 and 44, Kh. No.32/2, City Survey Plot Cs No. 5844, 5843, 5838, Sheet No.30, Ph. No. 39, Mouza Babulkheda, As Per City Survey Record Plot No. 120, 137 And 119, Corp House No.420/29, 420/30 and 420/37 Old 240, 245 and 252, Sheet No 30, Admeasuring Total Area 4800 Sq.ft. First Floor in Building Constructed on Plot Admeasuring Area of 1200 Sq.ft., Nagpur, Maharashtra- 440027. Boundries As Follows: - East- Road West- Plot No.123 & 124, North-road South-road

Terms and condition: The E-auction will take place through portal https://sarfaesi.auctiontiger.net on 30-August-2025 (E-Auction Date) After 11.00 AM with limited extension of 10 minutes each.
The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD."
The EMD amount will be return to the unsuccessful bidders after conclusion of the E-auction.
Terms and Conditions of the E-Auction: 1.E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". **2.**Bid increment amount shall be Rs.15,000/- (Rupees Fifteen Thousand Only). **3.**The E-Auction will be conducted through M/s E-Procurement Technologies Ltd. (Helpline No(s): 07961200576/544/594/596/531/583/569, 6351896643 and E-mail on support@auctiontiger.net/ maulik.shrimali@auctiontiger.net) at their web portal https://sarfaesi.auctiontiger.net. **4.**There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute ant commitment or any representation of Hero Housing Finance Limited. **5.**The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: www.herohousingfinance.com **6.**For property details and visit to property contact to Mr. Amar Satpute / 8669799100 / amar.satpute@herohfl.com / and Shekhar Singh/9711522275/ shekhar.singh@herohfl.com . **7.**The prospective bidders can inspect the property on 22-August-2025 between 11.00 A.M to 2.00 P.M with prior appointment.

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/guarantors are hereby noticed to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.
For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e., www.herohousingfinance.com

Date: 28/07/2025
Place: Nagpur/ROM

For Hero Housing Finance Ltd., Authorised officer
Mr. Amar Satpute, Mob-8669799100
Email:amar.satpute@herohfl.com

ZIM LABORATORIES LIMITED

Registered Office : Sadoday Gyan (Ground Floor),Opp. NADT, Nelson Square, Nagpur, Maharashtra-440013, India.
CIN : L99999MH1984PLC032172. Website : www.zimlab.in, E-mail : cs@zimlab.in
Telephone No : Registered Office : 0712-2981960, Works Office : 07118-271990

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a Special Window now open for a period of 6 months from July 7, 2025 to January 6, 2026 for re-lodgement of transfer deeds which were lodged prior to the deadline of April 1, 2019 and rejected/returned due to deficiency in the documents may be re-lodged with requisite documents.
Investors who have missed the earlier deadline of March 31, 2021 *[The cut-off date for re-lodgement of transfer deed]* can take this opportunity by furnishing the necessary documents to the Registrar and Share Transfer Agent of the Company i.e., MUFG Intime India Private Limited *[Formerly Link Intime India Private Limited]* at their address C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai -400083, ["RTA"] or e-mail at **rnt.helpdesk@in.mpms.mufg.com**.
During this period, the securities that are re-lodged for transfer [including those requests that are pending with the Company/RTA as on date, if any] and being verified by the RTA shall be issued only in Demat Mode. Shareholders raising the request must have a demat account and provide their Client Master List, along with the original transfer documents and share certificate(s) while lodging the documents for transfer with the RTA.

For ZIM Laboratories Limited
Sd/-
(Piyush Nikhade)
Company Secretary

Date : 27/07/2025
Place : Nagpur

दृष्टी बहुउद्देशिय शिक्षण, पर्यटन व पर्यावरण विकास संस्था, रामटेक द्वारा संचालित

दमयंतीताई देशमुख अध्यापक विद्यालय (डी.एड्.), रामटेक.

मौदा रोड, पो. नगरधन, ता. रामटेक, जि. नागपूर-441106.
माध्यम : मराठी प्रकार : मिश्र फोन व मो.नं.: 7972600074, 8149312252, 8208674391

डी. एल. एड्. (डी. एड.) प्रवेश सूचना

शासन निर्णय क्रमांक टीसीएम 2004/(प्र.क्र.293-2004) / माशि-4 दि. 26 मे 2005 नुसार उपरोक्त कायम विना अनुदानित अध्यापक विद्यालयात डी.एड. प्रथम वर्ष 2025-26 मध्ये व्यवस्थापन कोट्यातील 20 जागेकरिता प्रवेश देणे आहे.

विज्ञान : 10 जागा	कला 8 जागा	वाणिज्य : 2 जागा	एकुण : 20 जागा
SC + ST = 4	VJ + NT = 2	SBC + OBC = 4	OPEN = 10

ऑनलाईन आवेदन अर्ज भरणे : 25/07/2025 ते 29/07/2025
ऑनलाईन आवेदन भरण्याकरिता लागणारी रक्कम : मागासवर्गीयांकरिता रू. 100/- व खुल्या संवर्गाकरिता रु. 200/-
शैक्षणिक पात्रता – इयत्ता 12 वी मध्ये खुल्या संवर्गाकरिता किमान 50% पेक्षा अधिक व मागासवर्गीयांकरिता किमान 45% पेक्षा अधिक गुण असणे आवश्यक आहे.
इयत्ता 12 वी परराज्यातून उत्तीर्ण झालेले उमेदवार व महाराष्ट्र राज्याचे मुळ रहीवासी नसलेले उमेदवार व इयत्ता 12 वी एम.सी.व्ही.सी. मध्ये उत्तीर्ण विद्यार्थी डी.एड्. प्रवेशासाठी पात्र आहेत. सामाजिक आरक्षणास प्राधान्य देण्यात येईल.
टिप : प्रवेश प्रक्रिया संदर्भात या नंतरच्या सूचना कार्यालयीन सूचना फलकावर प्रकाशित केल्या जातील.

सचिव
दृष्टी बहुउद्देशिय शिक्षण, पर्यटन व पर्यावरण विकास संस्था, रामटेक

प्राचार्या
दमयंतीताई देशमुख अध्यापक विद्यालय, रामटेक.

CITY UNION BANK LIMITED

CUB TRUST AND EXCELLENCE SINCE 1904

Credit Recovery and Management Department
Administrative Office: No.24-B, Gandhi Nagar, Kumbakonam - 612 001. **E-Mail id:** crmd@cityunionbank.in,
Phone: 0435-2432322, **Fax:** 0435-2431746

RE-TENDER-CUM-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002

The following property/ies mortgaged to **City Union Bank Limited** will be sold in Re-Tender-cum-Public Auction by the Authorised Officer of the Bank, under Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002, under the SARFAESI Act, 2002, for recovery of a sum of **Rs.3,69,36,754/- (Rupees Three Crore Sixty Nine Lakh Thirty Six Thousand Seven Hundred and Fifty Four only)** as on **14-04-2025** together with further interest to be charged from **15-04-2025** onwards, other expenses and any other dues to the bank by the Borrowers / Guarantors **No.1) M/s. Wahid Trading Corporation, No.241 B, Mirza Lane, Khadan Behind Umrer ST Bus Stand, CA Road, Nagpur - 440018. No.2) Mr. Mohammad Master, S/o. Sheikh Abdeali Master, Opposite Dr. Zahid Fidvi, Nagpur - 440018. Also at, Mr. Mohammad Master, S/o. Sheikh Abdeali Master, Babla Tower, Behind Umrer Bus Stand, 241 B, Mirza Lane, Khadan CA Road, Nagpur - 440018. No.3) Mrs. Naheed Muzaffar Hussain (Legal Heir of Late Muzaffar Hussain), W/o. Late Muzaffar Hussain, Sial Layout, 7, Takli Feeder Road, Katol Road, Nagpur, Nagpur Urban, Nagpur - 440018. No.4) Mr. Murtaza Muzaffar Hussain (Legal Heir of Late Muzaffar Hussain), S/o. Late Muzaffar Hussain, Sial Layout, 7, Takli Feeder Road, Katol Road, Nagpur, Nagpur Urban, Nagpur - 440018.**

Immovable Property Mortgaged to our Bank

Schedule - A : (Property Owned by Late Muzaffar Hussain) (Now Represented by Mrs. Naheed Muzaffar Hussain & Mr. Murtaza Muzaffar Hussain as His Legal Heirs)

All that Piece and Parcel of Land Admeasuring 251.45 Being Portion of City Survey No.467, Totally Ad-measuring 535.5 Sq.Mtr. (5764.12 Sq.Ft.), Sheet No.162 of Khasra No.16/22, Mouza, Nagpur. Along with the temporary Structure Standing thereupon, Admeasuring 9.29 Sq.Mts. Bearing Nagpur Municipal Corporation House No.159/A/1, In Ward No.35, Situated at Mirza Galli, Khadan, Nagpur which includes an Area of 62.3 Sq.Mtr. from and out of the common area of 124.6 Sq.Mtrs. The Plot Boundaries are as Under : East - Daga Hospital Compound, West - Common Area and thereafter House of Shri. Chhotu, North - Common Area and thereafter Land of Mr. Akbar, S/o. H. Kottawala, South - Open Land.

Reserve Price : Rs.2,40,00,000/-
(Rupees Two Crore Forty Lakh only)

RE-AUCTION DETAILS

Date of Re-Tender-cum-Auction Sale	Venue
21-08-2025	**City Union Bank Limited, Nagpur Branch,** 46, Ground Floor, Amena Patel Manzil, Sevasadan Square, Central Avenue Road, Nagpur - 440018. Telephone No.0712-2720033, Cell Nos.9371094699, 8925964908

Terms and Conditions of Re-Tender-cum-Auction Sale :
(1) The intending bidders should be present in person for the auction and participate personally and give a declaration in writing to the effect that he/she is bidding for himself / herself. **(2)** The intending bidders may obtain the Tender Forms from **The Manager, City Union Bank Limited, Nagpur Branch, 46, Ground Floor, Amena Patel Manzil, Sevasadan Square, Central Avenue Road, Nagpur - 440018. (3)** The intending bidders should submit their bids only in the Tender Form prescribed in sealed envelopes addressed to **The Authorised Officer, City Union Bank Ltd.,** together with a Pay Order / Demand Draft for an EMD of **10%** of the Reserve Price, drawn in favour of **"City Union Bank Ltd.", on or before 12.00 Noon** on the date of Tender-cum-Auction Sale hereby notified. **(4)** For inspection of the property and other particulars, the intending purchaser may contact **Telephone No.0712-2720033, Cell Nos. 9371094699, 8925964908. (5)** The property/ies are sold on "As-is-where-is", "As-is-what-is" and "whatever-there is" basis. **(6)** The sealed tenders will be opened in the presence of the intending bidders at **01.00 p.m.** on the date of Tender-cum-Auction Sale hereby notified. Though in general the sale will be by way of closed tenders, the Authorised Officer may, at his sole discretion, conduct an Open Auction among the interested bidders who desire to quote a bid higher than the one received in the closed tender process, and in such an event, the sale shall be conferred on the person making highest bid. The sale, however, is subject to confirmation of City Union Bank Limited. **(7)** The successful bidder shall have to pay **25% (inclusive of EMD paid)** of the sale amount **immediately** on completion of sale and the balance amount of **75%** within **15 days** from the date of confirmation of sale, failing which the initial deposit of **25%** shall be forfeited. **(8)** The Sale Certificate will be issued by the Authorised Officer in favour of the successful purchaser only after receipt of the entire sale consideration within the time limit stipulated herein. **(9)** The successful purchaser shall bear the charges / fees payable for conveyance, such as stamp duty, registration fee etc., as applicable under law. **(10)** The successful bidder should pay the statutory dues (lawful house tax, electricity charges and other dues), TDS, GST if any, due to Government, Government Undertaking and local bodies. **(11)** The Authorised Officer shall have all the powers to accept or reject the bids or postpone or cancel the sale without assigning any reason whatsoever.

Place : Kumbakonam, Date : 25-07-2025 — **Authorised Officer**

Regd. Office : 149, T.S.R. (Big) Street, Kumbakonam, Thanjavur District, Tamil Nadu - 612 001, **CIN -** L65110TN1904PLC001287,
Telephone No. 0435-2402322, **Fax :** 0435-2431746, **Website :** www.cityunionbank.com

BRIDGE AND ROOF CO. (INDIA) LTD.

बी एण्ड आर B AND R

(A GOVERNMENT OF INDIA ENTERPRISES)
CIN No. U27310WB1920GOI003601
"KANKARIA CENTRE", 4th & 5th FLOOR,
2/1, RUSSEL STREET, KOLKATA - 700071

NOTICE INVITING e-TENDER (e-NIT)

Online Single Percentage Rate Bid(s) / Offer(s) in two part system are invited from reputed, resourceful and experienced parties meeting prescribed qualifying criteria for the following works:

Sl. No.	Description of Work & Notice Inviting e-Tender (e-NIT) No.	Date of Publish in Website as well as CPP Portal	Last Date of Bid Submission (ON-LINE)
1.	"CONSTRUCTION OF 176 STUDENTS BOYS HOSTEL, 160 STUDENTS GIRLS HOSTEL, 3 EXAMINATION HALL, STRONG ROOM, SKILL LABORATORY AND CENTRAL RESEARCH LABORATORY BUILDING UNDER EWS SCHEME IN THE PREMISES OF V N GOVERNMENT MEDICAL COLLEGE AT YAVATMAL IN MAHARASHTRA" UNDER DIRECTORATE OF MEDICAL EDUCATION AND DRUGS DEPARTMENT, GOVERNMENT OF MAHARASHTRA. [B AND R / HO / DMER / 51273 / MAHARASHTRA / YAVATMAL / NIT / CW / 01]	28.07.2025	19.08.2025
2.	"CONSTRUCTION OF 150 CAPACITY BOYS HOSTEL, 150 CAPACITY GIRLS HOSTEL, LECTURE THEATRE & PRACTICAL LABORATORIES UNDER EWS SCHEME IN THE PREMISES OF GMC MIRAJ IN MAHARASHTRA UNDER DIRECTORATE OF MEDICAL EDUCATION AND RESEARCH, GOVT. OF MAHARASHTRA, MUMBAI." B AND R / HO / DMER / 51275 / MAHARASHTRA / MIRAJ / NIT / CW / 01]	28.07.2025	18.08.2025

Interested Bidder(s) will have to be enrolled & registered with the Government e-Procurement System; through logging on to https://eprocure.gov.in.

Addendum / Corrigendum, if any, shall be hosted in Company's Website: www.bridgeroof.co.in and CPP portal: https://eprocure.gov.in only.

BAJAJ FINANCE LIMITED

BAJAJ FINSERV

Registered Office: Bajaj Finance Limited, Off Pune-Ahmednagar Road, Viman Nagar, Pune – 411014
Branch Office: Bajaj Finserv, Ground Floor, Kamla Towers, Plot NO - 2, Indora Square Kamptee Road, Beside JT Mall, Nagpur, Maharashtra 440017

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of **Bajaj Finance Limited (BFL)**. under the provisions of the Securitisation and Reconstruction of Financials Assets and Enforcement of Security Interest Act,2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **demand by registered post ("Notice")** calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s.13(2) of the said Act within a period of 60 days from the date of receipt of the said notice.
The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/ Mortgagors/ Guarantors and public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.
The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited. for the amount mentioned herein below along with interest thereon at contracted rate.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./Name of the Borrower(s) Mortgagor(s)Guarantor(s)	Description of Secured Immovable Property	Date of Notice U/s.13(2) and U/s.13(2) Notice Amount and Date of Possession
406LAP14914026 **Soya Trade Link (Borrower) (Through Its Proprietor/Authorised Signatory/ Managing Director) At: -** Plot No 548 Hiwari Layout Opp Inox Talkies Nagpur-440008 **Varshadevi Dwarkadas Dhingra** (Co-borrower), **At: -** Flat No 14 Pooja Co-op Hous Soc. Wardhaman Nagar Nagpur-440008 **Nilesh Dwarkadas Dhingra** (Co-borrower), **At: -** Flat No 14 Pooja Co-op Hous Soc. Wardhaman Nagar Nagpur-440008 **Vivek Kishan Kumar Somani** (Co-borrower), **At: -** 548 Hiwari Layuout, Opp Inox, Wardhaman Nagar Nagpur-440008	All That Piece And Parcel of The Non-agricultural Property Described As: Apartment No.14, Third Floor, Admeasuring Area 85.19 Sq. Mtrs., Pooja Co-op Housing Society Ltd, Plot No 172, City Survey No-195, Sheet No- 38/7, Wand No. 23 Mauza-hiwari Middle Ring Road East Precinct Layout Of Nit Tah & Distt. Nagpur Maharashtra-440008. **Boundaries:-** East: Road, West: Plot No. 173, North: Road, South: Road.	**25/08/2023** **Rs.52,85,469/-** (Rupees Fifty-Two Lakh Eighty-Five Thousand Four Hundred and Sixty-Nine Only) as on 08/08/2023 **POSSESSION DATE** 24/07/2025

Date : 24.07.2025
Place : NAGPUR

For M/s Bajaj Finance Limited
Authorised Officer

EQUITAS SMALL FINANCE BANK LTD

equitas Equitas Small Finance Bank

{Formerly Known As Equitas Finance Ltd}
Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002.# 044-42995000, 044-42995050

APPENDIX IV-A [See proviso to Rule 8(6)] Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest(Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor(s) and Guarantor (s) that the below described immovable property montaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Equitas small finance Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is basis for recovery of dues in below mentioned accounts. The details of Borrower'(s) Mortgagor(s)/ Guarantor(s)/ Secured Assets Dues Reserve Price/E-Auction date & time and Bid Increase Amount are mentioned below

Name & Address of Borrowers/ Mortgagers/ Guarantors	Description of the Immovable Properties with known encumbrances, if any	Reserve Price EMD Price Bid Increase Price	Date & Time of E-Auction	Loan / Total Dues
1. Mr. Kondbarav Shankar Gadekar S/o. Shankar 2. Mrs. Savita Kondaba Gadekar W/o. Kondaba Mr. Ram Kondabai Gadekar S/o. Kondaba (All are residing at At Bori Khurd Machindra TQ Pusad Dist Yavatamal , Pusad - 445215, Maharashtra)	All that Piece & parcel of the land bearing Grampanchayat Property No. 386, Admeasuring 560 Sq. Ft. (i.e. 52.12 Sq.Mtrs.), including 560 Sq.Ft., R.C.C. Construction thereon, Situated at Mouza-Bori (M), within the limits of Grampanchayat, Bori (M), Ward No.3, Tq. Pusad, Dist. Yavatmal. Situated at within the Sub-Registration District of Pusad and Registration District of Yavatmal.	**Rs.5,50,000 Rs.55,000 Rs.10,000**	**18-08-2025 From 11.00 AM to 12.30 PM**	**Loan Account No:- SEPUSAD0242537 Claim Amount Due Rs,597157/-** as on 17-02-2022 with further interest from 18-02-2022 with monthly rest, charges and costs, etc., (Total Outstanding being Rs.1324222/- as on 17-07-2025).
For details and queries on purchase and sale contact no- Sathish 99402 86237 , Sagar Chavan 7972328475, Yogiraj Pawar 9552430129				
Mr. Ravi Vasant Malwande S/o. Mr. Vasant Malwande Mrs. Ashwini Malwande W/o. Mr. Ravi Malwande (Both are residing at At. Post. Shelodi Road, Chandmari Fail, Khamgaon, Budhana 444303)	All that piece & Parcel of the land bearing East - West division of southern portion of the Nazul Plot No. 1, Nazul Sheet No. 49-A, Old Field Survey No. 162, admeasurring 2618 sq. ft. (i.e. 243.31 sq. mtrs.) out of total admeasuring 6080 sq ft. (i.e. 565.55 sq. mtr.) situated at Peth - Khamgaon, within the limit of Municipal Council - Khamgaon Old Ward No. 5, Chandmari, Tah. Khamgaon Dist. Buldhana. Situated at within the Sub-Registration District of Khamgaon and District of Khamgaon.	**Rs.32,04,500 Rs.3,20,450 Rs.10,000**	**18-08-2025 From 11.00 AM to 12.30 PM**	**Loan Account No:- SEAKOLN0364147 Claim Amount Due Rs,3020083/-** as on 28-12-2023 with further interest from 29-12-2023 with monthly rest, charges and costs, etc., (Total Outstanding being Rs.3994923/- as on 17-07-2025).
For details and queries on purchase and sale contact no- Sathish 99402 86237 , Sagar Chavan 7972328475, Swaraj Kale 7709131377				

The intending purchaser/ bidder is required to submit amount of Earnest Money Deposit (EMD) by way of NEFT/RTGS/DD in the account of "Equitas Small Finance Bank Ltd" Account No- 200000807725 and IFSC code- ESFB0001001 Bhaaggyam Galleria New No. 18 , Bazzulla Road, T-Nagar, Chennai-600 117, drawn on any nationalized or scheduled bank on or before date: **14-08-2025**
For details for terms & conditions of E-Auction sale please refer to the link provided in **www. Equitasbank.com & https://www.bankeauctions.com.**

Date:28-07-2025
Place: Nagpur

Sd/-Authorized Officer,
Equitas Small Finance Bank Ltd

The Indian EXPRESS Classifieds

PROPERTY
PROPERTY FOR SALE

Platinum-9 World Tower, Wakad, Pune's Tallest Commercial, Iconic Award Winning Project & India's 1st 3 Level 360° Revolving Restaurant, Dream Investment in Premium Showrooms, Retail Shops, Food Court, Smart Corporate Offices & Multipurpose Spaces 15Ft. Height, Your Legacy Starts Here- Once in a Lifetime Opportunity. Contact- 7205970999.

0090379661-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

JANA SMALL FINANCE BANK
(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No. 10/1,11/2 &12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. **Branch Office:** Plot No. 20, Ground Floor, Opp. Padole Hospital, Ring Road, Deendayal Nagar, Trimurti Nagar, Nagpur-440022

E-AUCTION NOTICE

PUBLIC NOTICE FOR SALE THROOUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

The undersigned as authorised officer of **Jana Small Finance Bank Limited** has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that online auction (e-auction)of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on **" AS IS WHERE IS BASIS " and " AS IS WHAT IS BASIS"** on the date as prescribed as here under:

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last Date Time & Place for submission of Bid
1	47559420000817	1) Mr. Silnidhi Mithilesh Pandey, 2) Mrs. Vibha Silnidhi Pandey	12.08.2022	19.05.2025	**Rs.18,76,226.10** (Rupees Eighteen Lakh Seventy Six Thousand Two Hundred Twenty Six and Ten Paise Only) **as of 23.07.2025**	02.08.2025 9.00 AM to 5.30 PM	**Rs.10,93,500/-** (Rupees Ten Lakh Ninety Three Thousand Five Hundred Only)	**Rs.1,09,350/-** (Rupees One Lakh Nine Thousand Three Hundred Fifty Only)	15.08.2025 11.00 AM to 2.00.PM	14.08.2025 before 05.00 PM Jana Small Finance Bank Limited: Plot No.20, Ground Floor, Opp. Padole Hospital, Ring Road, Deendayal Nagar, Trimurti Nagar, Nagpur-440022

Property Description/ Schedule: All that piece and parcel of land bearing Plot No.457, total admeasuring 450 Sq.ft. (41.81 Sq.mtrs.), together with construction thereon, in E.I.A.S Scheme, part of Khasra No.1/1, Division East, City Survey No.36, Sheet No.25, 1056/15, Mouza Pardi, Corporation House No.577/457, situated at Ward No.21, Minimata Nagar, Nagpur, within the limits of Nagpur Municipal Corporation & Nagpur Improvement Trust, Tehsil Nagpur (Urban) and District Nagpur. **Bounded by: East by:** Road, **West by:** Plot No.430, **North by:** Plot No.456 and **South by:** Plot No.458.

The properties are being held on **"AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS"** and the E-Auction will be conducted **'On Line'.** All payments relating to purchase of above said property to be made in favour of **Jana Small Finance Bank.** The auction will be conducted through the Bank's approved service provider **M/s. 4 Closure** at the web portal **https://bankauctions.in & www.foreclosureindia.com.** For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact **M/s. 4 Closure; Mr. Nitesh Pawar, Contact Number: 8142000725. Email id: nitesh@bankauctions.in, info@bankauctions.in** For further details on terms and conditions to take part in e-auction proceedings and any for any query relating to property please contact **Jana Small Finance Bank** officers **Mr. Ranjan Naik (Mob. No.6362951653).** To the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named borrowers/Guarantor's/Mortgagors about e-auction scheduled for the mortgaged properties. The Borrower/Guarantor/Mortgagor are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost

Date: 28.07.2025, Place: Nagpur — **Sd/- Authorized Officer, Jana Small Finance Bank Limited**

बैठे काम करणाऱ्यांसाठी व्यायाम आवश्यक

आरोग्य वार्ता

नवी दिल्ली : करोना महामारीनंतर अनेक आस्थापनांनी आपल्या कर्मचाऱ्यांसाठी घरून काम करण्याचा (वर्क फ्रॉम होम) पर्याय दिला. अद्यापही अनेक आस्थापनांचे कर्मचारी घरून काम करत आहेत. यासाठी त्यांनी बसण्याची खास व्यवस्था केली आहे. कोणी बसून काम करण्यासाठी, तर कोणी उभे राहून काम करण्यासाठी त्याप्रमाणे बाकडे तयार केले आहेत. आपल्या शरीराला आरामदायी वाटेल, असा पर्याय लोक निवडतात. परंतु, घरून काम करण्यामुळे अनेकांच्या हालचालींवर मर्यादा आल्याने त्याच्या आरोग्यावर होणाऱ्या परिणामांबाबत बोलले जात आहे. बसून काम करावे की, उभे राहून करावे यावर अनेकजण आपापली मते मांडतात.

यावर आरोग्यतज्ज्ञ सांगतात की, "दीर्घकाळ बसण्याच्या जागी उभ्या असलेल्या बाकड्यामुळे इन्सुलिनच्या संवेदनशीलतेचा फायदा होतो आणि ग्लुकोज चयापचय, विशेषतः 'टाइप २' मधुमेहाचा धोका असलेल्या व्यक्तींमध्ये उभे राहून किंवा हलकी हालचाल करून बसण्याची वेळ कमी होण्यास मदत होते. यामुळे जेवणानंतर रक्तातील ग्लुकोज वाढते आणि एकूणच चयापचय सुधारते."

कामाच्या दिवसात उठ-बस करणे, काही हालचाली करत राहणे, हे इंसुलिनच्या प्रतिकारामध्ये माफक सुधारणा घडवून आणतात. हालचाली करण्याचा हा उपाय साधा वाटत असला तरी प्रत्येक तासाच्या काही भागासाठी ऊठ-बस अथवा हालचाली केल्यास कालांतराने मोजता येण्याजोगा फरक पडू शकतो, याकडे तज्ज्ञ लक्ष वेधतात. हलका व्यायाम तसेच काम करतानाची बसण्याची ६० ते ९० मिनिटांनी कमी केल्यास याचे खूप चांगले परिणाम दिसू शकतात, असे तज्ज्ञ सुचवितात.

नियुक्तीचे निकष पदोन्नतीला लागू

अंगणवाडी सेविकांबाबत उच्च न्यायालयाचा महत्त्वपूर्ण निर्णय

लोकसत्ता प्रतिनिधी

नागपूर : अंगणवाडी सेविकांच्या निवड प्रक्रियेबाबत राज्य शासनाने ऑगस्ट २०१४ रोजी परिपत्रक काढले होते. यात निवड प्रक्रियेसह तक्रारीचे नियम स्पष्ट करण्यात आले आहे. नियुक्तीसंबंधीचे हे निकष अंगणवाडी सेविकांच्या पदोन्नतीच्या प्रक्रियेसाठी लागू राहतील, असा महत्त्वपूर्ण निर्वाळा मुंबई उच्च न्यायालयाच्या नागपूर खंडपीठाने दिला. मुख्य न्यायमूर्ती आलोक आराध्ये आणि न्या. नितीन सांबरे यांच्या खंडपीठाने हा निर्णय दिला.

अमरावतीमध्ये याचिकाकर्ता वर्षा तायडे या अंगणवाडी मदतनीस म्हणून कार्यरत होत्या. याचिकेनुसार, अनुभवी असल्याने त्या अंगणवाडी सेविका म्हणून पदोन्नतीस पात्र होत्या. मात्र, महिला व बालकल्याण विभागाने कमी अनुभवी वैभवी गावंडे यांना पदोन्नती दिली. या निर्णयाविरोधात तायडे यांनी उच्च न्यायालयात याचिका दाखल केली. राज्य शासनाने अंगणवाडी सेविकांच्या नियुक्तीबाबत १३ ऑगस्ट २०१४ रोजी परिपत्रक काढून धोरण स्पष्ट केले होते. या परिपत्रकातील कलम ६-अ नुसार निवड प्रकियेबाबत काही आक्षेप असल्यास विभागीय आयुक्तांकडे तक्रार करण्याची मुभा आहे. परंतु, या परिपत्रकातील नियम व निकष केवळ नियुक्तीसाठी लागू होत असल्याचा दावा उच्च न्यायालयात करण्यात आला. उच्च न्यायालयाने हा दावा फेटाळत संबंधित परिपत्रक नियुक्तीसह पदोन्नती प्रक्रियेत लागू होत असल्याचा निर्वाळा दिला.

उच्च न्यायालयाने याप्रकरणात याचिकाकर्त्यांना विभागीय आयुक्तांसमोर तक्रार नोंदवण्याचे निर्देश दिले. तसेच यावर सहा आठवड्यात निर्णय घेण्याच्या सूचनाही न्यायालयाने विभागीय आयुक्तांना दिल्या. हा निर्णय देत न्यायालयाने याचिका निकाली काढली. याचिकाकर्त्यांच्या वतीने ॲड. एस. चिखले यांनी तर राज्य शासनाच्यावतीने ॲड. एन. एस. राव यांनी युक्तिवाद केला.

सफाई कामगारांना नियमित करण्याची मागणी

उच्च न्यायालयाची राज्य सरकारला नोटीस

लोकसत्ता प्रतिनिधी

नागपूर : राज्य शासनाने २०२३ मध्ये महापालिकेसाठी नवीन रचनेला मंजुरी दिली. या रचनेच्या अंमलबजावणीदरम्यान, सुमारे चार हजार ४७० सफाई कामगारांची नवी पदे निर्माण करण्यात आली. यामुळे महापालिकेत आठ हजारांहून अधिक स्वच्छता कामगारांची कायमस्वरूपी पदे तयार झाली. दरम्यान सफाई कामगारांना नियमित करण्याची मागणी करण्यात आली आहे.

अधिसंख्य सफाई कामगारांना नियमित पदांवर समाविष्ट करण्यात यावे, असे शासकीय परिपत्रकात स्पष्ट करण्यात आले होते. मात्र, हा निर्णय अद्याप प्रलंबित आहे. यावर कार्यवाही करण्याचे आदेश महापालिकेला देण्याची मागणी करत नागपूर महापालिका ऐवजदार कामगार संघटनेचे अध्यक्ष जम्मू आनंद यांनी उच्च न्यायालयात याचिका दाखल केली.

याचिका दाखल झाल्याने उच्च न्यायालयाने या प्रकरणात राज्य शासनाच्या नगरविकास विभागाला आणि महापालिकेच्या आयुक्तांना नोटीस बजावली. याचिकाकर्त्यांच्यावतीने ॲड. राहुल भानारकर यांनी युक्तिवाद केला.

शांत झोपेसाठी..मी रोज रात्री घेते

100% Ayurvedic FDA APPROVED

तन्वीशता टॅबलेट

Tanvi HERBALS TANVISHATAA

केमिस्टकडे उपलब्ध

तन्वी क्लिनिक ठाणे रोज 11 ते 1 फ्री चेकअप व फोनवर कन्सल्टेशन 9820075813

महिलेची १६ लाख ६० हजारांनी फसवणूक

नागपूर : महिलेच्या अशिक्षितपणाचा गैरफायदा उचलत एका माय-लेकाने गरजू महिलेचा विश्वासघात करून तिचे घरच लुबाडले नाही तर तिची १६ लाख ६० हजारांनी फसवणूक केल्याचा प्रकार शनिवारी उघडकीस आला. जुलै २०२३ मध्ये फसवणुकीनंतरही या ठगबाज माय-लेकाने महिलेला दोन वर्षे झुलवत ठेवले. पीडित महिलेला बँका कर्ज देण्यास तयार नव्हत्या. याबाबत त्यांच्या मुलाने इंटरनेटवर शोध घेतला. त्याला वर्षा भेंडे या महिलेचा नंबर मिळाला. त्यावर फोन करीत त्यांनी मदत मागितली असता वर्षा भेंडे आणि तिचा मुलगा सारंग भेंडे या दोघांनी कर्ज मिळवून देण्याची हमी दिली. त्यानंतर त्यांना खोटे सांगत त्यांच्या घराची परस्पर राजेंद्र विठोबा दियेवार यांच्या नावाने घर खरेदीची दस्त नोंदणी करून घेतली. दरम्यान, पीडितेच्या खात्यात १८ लाख ५० हजार रुपये वळते करण्यात आले.

घराभोवती वीज प्रवाह; महिलेचा मृत्यू

यवतमाळ : गावगाड्याच्या राजकारणात संपूर्ण कुटुंबालाच विजेच्या धक्क्याने ठार करण्याचा कट रचण्यात आला. या घटनेत सविता मनेश पवार (३७) हिचा मृत्यू झाला तर तिचा पती मनेश बचावला. ही घटना आर्णी तालुक्यातील अंजी नाईक येथे शनिवारी घडली. आम्हाला ठार मारण्यासाठी प्रयत्न केल्याचा आरोप पवार कुटुंबीयांनी केला. याप्रकरणी इंदल राठोड (४७), सुदाम चव्हाण (६५), गणेश राठोड (५९), विनोद चव्हाण (४८), राजू जाधव (३५), चेतन चव्हाण (२८) यांच्यावर गुन्हा दाखल झाला आहे.

संपत्तीच्या वादावरून लैंगिक छळाचा आरोप

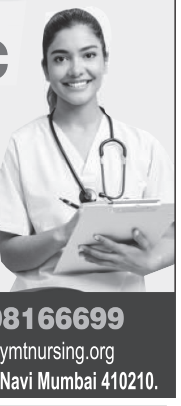
नागपूर : दोन कुटुंबीयांमध्ये संपत्तीच्या वाद सुरू असतानाच दहा वर्षीय मुलीचा लैंगिक छळ केल्याची तक्रार पोलीस ठाण्यात दाखल केली. या प्रकरणात पोलिसांनी ४७ वर्षीय आरोपीला अटक केली होती. आरोपीने जामिनासाठी मुंबई उच्च न्यायालयाच्या नागपूर खंडपीठात धाव घेतली. न्यायालयाने संपत्तीवरून कौटुंबिक वादाची पार्श्वभूमी लक्षात घेता आरोपीला जामीन मंजूर केला.

न्यायमूर्ती उर्मिला जोशी-फाळके यांच्या खंडपीठाने हा निर्णय दिला. पीडित मुलीच्या आईच्या तक्रारीनुसार, १६ एप्रिल २०२५ रोजी ४७ वर्षीय आरोपीने तिच्या मुलीला अयोग्यरित्या स्पर्श करून विनयभंग केल्याचा आरोप होता. दोन्ही पक्षांकडून युक्तिवाद ऐकल्यावर न्यायालयाने अटींसह जामीन अर्ज मंजूर केला. खटला संपेपर्यंत सक्करदरा पोलिस ठाण्याच्या हद्दीत प्रवेश करू नये, प्रत्येक सुनावणीत हजर राहावे, या अटींवर आरोपीला नियमित जामीन दिला. आरोपीर्ते ॲड. मकरंद आचार्य यांनी बाजू मांडली.

लोकसत्ता क्लासिफाइड्स् सगळ्यांकरिता सर्वकाही

DR. G. D. POL FOUNDATION'S
INSTITUTE OF NURSING EDUCATION
Institutional Area, Sec - 04, Kharghar, Navi Mumbai 410210.
RECOGNIZED BY
Indian Nursing Council, State Govt. of Maharashtra, MUHS-Nashik, Maharashtra State Board of Nursing & Paramedical Education, Maharashtra Nursing Council.

ADMISSION OPEN FOR
P.B B.Sc
Upto 30/09/2025



ELIGIBILITY CRITERIA
General Nursing & Midwifery Diploma Should be completed
By Order
CHAIRMAN

9967771768 / 8108166699
ymtnursing@gmai.com | www.ymtnursing.org
Sector - 4, International Area, Kharghar, Navi Mumbai 410210.

मॅरेज ब्युरो

सुप्रसिद्ध सौ. कुळकर्णी विवाहसंस्थेत नाव नोंदवा. सर्व जातींची उच्चशिक्षित स्थळे उपलब्ध. ४२ वर्षांची परंपरा, लाखो विवाह जुळविण्याचा अनुभव. मॉन्सून ऑफर्ससाठी 9892625606/ 8369692734.

0070934850-14

मालमत्तासंबंधी

Platinum-9 World Tower, Wakad, Pune's Tallest Commercial, Iconic Award Winning Project & India's 1st 3 Level 360° Revolving Restaurant, Dream Investment in Premium Showrooms, Retail Shops, Food Court, Smart Corporate Offices & Multipurpose Spaces 15Ft. Height, Your Legacy Starts Here- Once in a Lifetime Opportunity. Contact- 7205970999.

0090379661-1

प्लॉट विक्रीविषयक

प्लॉट विक्रीविषयक- ऑफरमध्ये ईगतपुरी कर्जत लोणावळा परिसरात पाचगणी पानशेतलेक अलिबाग माणगाव दिवेअगार दापोली-बीच नवीमुंबई पुणे पुरंदर विमानतळा जवळ फायद्याच्या सौद्यात प्लॉट बागायघर भक्तनिवासघर बुकिंगसाठी - 9699505226/ 8605441821

0070979479-1

महत्त्वपूर्ण निवेदन

वृत्तपत्रामध्ये प्रसिद्ध होणाऱ्या जाहिरातींचा मजकूर (ॲडव्हर्टाईजिंग कॉपी) स्वीकारण्यापूर्वी काळजी घेतली जात असली तरी त्याच्या आशयाची (कन्टेन्ट) पडताळणी करणे शक्य होत नाही. तरी, आपल्या वृत्तपत्रांमध्ये अथवा प्रकाशनांमध्ये प्रसिद्ध होणाऱ्या जाहिरातींतील जाहिरातदार कंपन्या, सहयोगी संस्था अथवा व्यक्तींबरोबर व्यवहार केल्यामुळे कोणत्याही स्वरूपाचे नुकसान वा हानी झाल्यास त्यासाठी अथवा संबंधित जाहिरातीतील आशयासाठी द इंडियन एक्स्प्रेस (प्रा.) लिमिटेडला जबाबदार ठरविता येणार नाही. त्यामुळे वाचकांना आम्ही असा सल्ला देतो की, जाहिरातदारांना कोणतीही रक्कम प्रेषित करण्यापूर्वी अथवा त्यांच्याबरोबर कोणत्याही स्वरूपाचे संमतिपत्र कार्यसिद्ध करण्यापूर्वी अथवा एखाद्या जाहिरातीवर आधारित कोणतीही कृती करण्यापूर्वी त्यांनी आवश्यक ती चौकशी करण्याची खबरदारी घ्यावी.

Bansilal Ramnath Agarwal Charitable Trust's
Vishwakarma Institute of Technology, Pune

Admission Notification for First Year B Tech for AY 25-26

Applications are invited from all eligible candidates for admission to various First Year B Tech programs under the Institute Quota including NRI and / or probable seats remaining vacant after all CAP round(s) due to non-reporting and / or cancellations of seats, as the case may be.

Eligibility of the candidates and admission process will be as per rules and regulations by State CET cell, Govt. of Maharashtra & other competent authorities if any.

Detailed process and schedule for round(s) will be published on Institute's website www.vit.edu and / or notice board from time to time.

Date : 28.07.2025 Sd/-
Place : Pune - 411037 Director

प्रपत्र जी
स्वारस्य अभिव्यक्ती आमंत्रण

'व्ही.जी.आय फार्मा प्रायव्हेट लिमिटेड'

अकोला, महाराष्ट्र येथे औषध उत्पादन क्षेत्रात कार्यरत
[भारतीय नादारी व दिवाळखोरी मंडळ
(कॉर्पोरेट व्यक्तींना नादार ठरविण्याची प्रक्रिया) नियम, 2016 मधील नियम 36ए मधील उप-नियम (1) अंतर्गत]

संबंधित तपशील		
1.	कॉर्पोरेट देणेकरयाचे नाव तसेच PAN/ CIN / LLP क्र.	**व्ही.जी.आय फार्मा प्रायव्हेट लिमिटेड PAN:AADCV6940J CIN: U24200MH2011PTC218263**
2.	नोंदणीकृत कार्यालयाचा पत्ता	प्लॉट क्र. जे-8, फेज 3, एमआयडीसी अकोला, महाराष्ट्र-444104.
3.	वेबसाईटचा यूआरएल	उपलब्ध नाही
4.	बहुतेक स्थिर मत्ता जेथे स्थित आहेत त्या ठिकाणांचे तपशील	प्लॉट क्र. जे-8, फेज 3, एमआयडीसी अकोला, महाराष्ट्र-444104.
5.	मुख्य उत्पादने/ सेवांची क्षमता	उपलब्ध माहितीनुसार कंपनी 2021 पासून कार्यरत नाही.
6.	मागील आर्थिक वर्षात विक्री करण्यात आलेल्या मुख्य उत्पादने/ सेवांचे प्रमाण व मूल्य	उपलब्ध माहितीनुसार कंपनी 2021 पासून कार्यरत नाही.
7.	कर्मचारी / कामगारांची संख्या	उपलब्ध माहितीनुसार निरंक.
8.	दोन वर्षांची शेवटची उपलब्ध असलेली वित्तीय विवरणे (वेळापत्रकासह), घेणेकरयांच्या याद्या, पुढील प्रक्रियांसाठी संबंधित दिनांकांसह अधिक तपशील येथे उपलब्ध आहे	**vgipharma.ibc@gmail.com** येथे ईमेल पाठवून उपलब्ध तपशील प्राप्त करता येईल आणि / किंवा संहिता आणि / किंवा त्याअंतर्गत तयार करण्यात आलेल्या नियमांमधील तरतुदींच्या अनुषंगाने व्हर्च्युअल डेटा रूम.
9.	संहितेच्या अनुच्छेद 25(2)(एच) अंतर्गत ठराव अर्जदारांसाठी अर्हता येथे उपलब्ध आहेतः	vgipharma.ibc@gmail.com येथे विनंती पाठवून संहितेच्या अनु. 25(2)(एच) अंतर्गत ठराव अर्जदारांसाठी अर्हता असलेले स्वारस्य अभिव्यक्तीसाठी तपशीलवार आमंत्रण मागविता येईल
10.	स्वारस्य अभिव्यक्ती स्वीकारण्याचा शेवटचा दिनांक :	**12 ऑगस्ट, 2025**
11.	संभाव्य ठराव अर्जदारांसाठी हंगामी यादी जारी करण्याचा शेवटचा दिनांक	**15 ऑगस्ट, 2025**
12.	हंगामी यादीवरील आक्षेप सादर करण्याचा सादर करण्याचा शेवटचा दिनांक	**20 ऑगस्ट, 2025**
13.	संभाव्य निराकरण अर्जदारांची अंतिम यादी जारी करण्याचा दिनांक	**23 ऑगस्ट, 2025**
14.	संभाव्य निराकरण अर्जदारांना माहिती निवेदन, मूल्यांकन सारणी आणि विनंती जारी करण्याचा दिनांक	**26 ऑगस्ट, 2025**
15.	निराकरण योजना सादर करण्याचा शेवटचा दिनांक	**25 सप्टेंबर, 2025**
16.	स्वारस्य अभिव्यक्ती सादर करण्यासाठी प्रक्रिया ईमेल आयडी	**vgipharma.ibc@gmail.com**
17.	एमएसएमई म्हणून कॉर्पोरेट कर्जदाराच्या नोंदणीच्या स्थितीचे तपशील	तपशील उपलब्ध नाही.

महत्त्वाच्या टीपा:

1. हे प्रपत्र जी 31 जानेवारी, 2025 रोजी प्रकाशित झालेल्या मूळ प्रपत्र जी आणि 15 मे, 2025 रोजी प्रकाशित झालेल्या दुसरया प्रपत्र जी आणि 25 जून, 2025 रोजी प्रकाशित झालेल्या दुसरया प्रपत्र जी चे जोडपत्र म्हणून आणि सीओसी च्या मंजुरीने प्रकाशित करण्यात येत आहे. यापूर्वीच्या प्रपत्र जी च्या अनुषंगाने विद्यमान अर्जदारांना नव्याने स्वारस्य अभिव्यक्ती सादर करण्याची आवश्यकता नाही.
2. हे प्रपत्र जी आणि आणि येथे नमूद वेळापत्रक / अटी माननीय एनसीएलटी द्वारे कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट नादारी निराकरण प्रक्रियेचा कालावधी वाढविण्यास मंजुरीच्या अधीन आहेत.

स्वा/-
क्षितीझ गुप्ता
नोंदणी क्रमांकः
दिनांकः 28 जुलै, 2025
स्थानः मुंबई
IBBI/IPA-002/IP-N00721/2018-2019/12140,
आअवैधता दिनांकः 31 डिसेंबर, 2025
व्ही.जी.आय फार्मा प्रायव्हेट लिमिटेड चे निराकरण व्यावसायिक
आयबीबीआय कडे नोंदणीकृत पत्ता आणि ईमेल आयडीः एफ-52, पहिला मजला, सेंट्रीयम मॉल, लोखंडवाला टाऊनशिप आकुर्ली रोड, कांदिवली पूर्व, मुंबई- 400101
ईमेल ॲड्रेस –kshitiz.ca@gmail.com
पत्रव्यवहारासाठी प्रक्रिया-विशिष्ट ईमेल आयडीः vgipharma.ibc@gmail.com

पाश्चिमात्य देशांची भारताला युद्धात फसवायची इच्छा

ले.ज. विनोद खंडारे (निवृत्त) यांचे प्रतिपादन

लोकसत्ता प्रतिनिधी

नागपूर : भारत हा विकसनशील देश आहे. देशाची आर्थिक प्रगती थांबवण्यासाठी पाश्चिमात्य देश भारताला युद्धाच्या जाळ्यात फसवायची इच्छा ठेवतात. शेजारचे देशही आपल्याला युद्धात फसवण्याच्या तयारीत असतात, मात्र, आपल्याला पुढे जावे लागेल आणि याच कारणामुळे अलीकडची लढाई चार दिवसात आटोपली, अशी माहिती संरक्षण मंत्रालयाचे माजी मुख्य सल्लागार लेफ्टिनंट जनरल विनोद खंडारे (निवृत्त) यांनी दिली.

'जनमंच'च्यावतीने जनसंवाद कार्यक्रमाच्या अंतर्गत रविवारी 'जागतिक अस्थिरतेच्या वातावरणात भारत किती सुरक्षित?' या विषयावर चर्चासत्र आयोजित करण्यात आले. शंकरनगर चौकातील श्रीमंत बाबुराव धनवटे सभागृहात आयोजित कार्यक्रमात ले.ज. विनोद खंडारे (निवृत्त) यांनी विविध पैलू उलगडले. प्रा. शरद पाटील यांनी त्यांच्याशी संवाद साधला. कार्यक्रमाच्या अध्यक्षस्थानी ज्येष्ठ संपादक प्रकाश दुबे उपस्थित होते.

'पाकिस्तान आणि चीन एकत्रित आले आहे. एकाच वेळी दोघांनीही हल्ला केल्यास एकाला 'होल्ड' करून दुसऱ्यावर प्रहार करण्याची सैन्याची नीती असते. मात्र, ही लढाई केवळ सैन्याची नाही. ही लढाई आर्थिक आणि राजकीय स्तरावर देखील आहे. चीनसोबत आपल्याला कधी लढायचे याचा निर्णय आपण घेऊ. देशाची आर्थिक प्रगती थांबवण्यासाठी युद्धात फसवायची पाश्चिमात्य देशांची इच्छा आहे', असे खंडारे यांनी सांगितले. आज लढाई दोन देशांमध्ये नसतेच. अलीकडेच चीन आणि तुर्कीने पाकिस्तानला पाठिंबा दिला कारण त्यांना युद्धसामग्री विकायचे आहे. भारत स्वतः युद्ध सामग्री तयार करतो, त्यामुळे युद्ध सामग्री तयार करणारे देश भारताला पाठिंबा देण्याचा प्रश्नच नाही, असेही ते म्हणाले.

तिसरे विश्वयुद्ध हे दुसऱ्या प्रकारे लढले जाणार आहे. यात सायबर युद्ध, पर्यावरणीय युद्ध, आर्थिक युद्ध तसेच अंतराळ युद्ध यांचा समावेश राहू शकतो, असे खंडारे यांनी सांगितले. भारत नागरी सुरक्षेसाठी तयार नसल्याची खंतही त्यांनी व्यक्त केली. प्रास्ताविक जनमंचचे अध्यक्ष राजीव जगताप यांनी केले.

'सैन्याला ट्रम्पचा फोन येत नाही'

ऑपरेशन सिंदूरमध्ये सैन्याने जे उद्दिष्ट ठरवले होते, ते यशस्वीपणे पूर्ण केले. या कारवाईच्या माध्यमातून भारत पीओके वगळता इतर हल्ला करू शकत नाही हा पाकिस्तानचा गैरसमज दूर केला. पाकिस्तान विश्वासार्ह नाही त्यामुळे प्रतिहल्लाबाबत भारतीय सैन्याकडे पूर्वीपासूनच नियोजन होते, अशी माहिती खंडारे यांनी दिली. युद्ध थांबवण्यात ट्रम्पने मध्यस्थी केली काय या प्रश्नावर त्यांनी सांगितले की ट्रम्पचा सैन्याला थेट फोन येत नाही आणि आम्ही ट्रम्पला विचारून लढाईची तयारी करत नाही.

अभिव्यक्तीची सुरक्षा होत नाही, देशाची कशी होणार?

सध्या युद्धाचे स्वरूप बदलत आहे. इस्राईलच्या पेगॅससच्या माध्यमातून जासूसी करण्याचा प्रयत्न झाला. देशात अभिव्यक्तीची सुरक्षा होऊ शकत नाही तर मग देशाची सुरक्षा कशी होणार, असा सवाल ज्येष्ठ संपादक प्रकाश दुबे यांनी उपस्थित केला. देशात राफेल, बोफोर्सची तोफ धडाडत नाही, मात्र यांच्या करारांची तोफ धडकत आहे, असेही दुबे म्हणाले.

TATA
TATA STEEL LIMITED

Registered Office: Bombay House, 24, Homi Mody Street, Fort, Mumbai-400001, India
Tel.: +91 22 6665 8282, **Email:** cosec@tatasteel.com, **Website:** www.tatasteel.com
Corporate Identification Number: L27100MH1907PLC000260

भागधारकांना सूचना

सिक्युरिटीज अँड एक्सचेंज बोर्ड ऑफ इंडिया (सेबी) ने त्यांच्या २ जुलै, २०२५ दिनांकित सर्क्युलर क्र. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, द्वारे १ एप्रिल, २०१९ च्या अंतिम मुदतीपूर्वी सादर केलेल्या आणि दस्तावेजांमधील त्रुटीमुळे फेटाळण्यात आलेल्या/परत केलेल्या प्रत्यक्ष स्वरूपात धारण केलेल्या शेअर्सच्या हस्तांतरण विनंत्या पुन्हा सादर करता याव्यात यासाठी विशेष कक्ष उघडण्याची अनुमती दिली आहे. म्हणून, ज्या गुंतवणूकदारांची पुनर-सादरीकरणासाठी आधीची ३१ मार्च, २०२१ ही अंतिम मुदत हुकली त्यांनी कृपया खालील तपशिलांचा अवलंब करून कंपनीच्या रजिस्ट्रार अँड शेअर ट्रान्स्फर एजंटकडे आवश्यक दस्तावेज सादर करावेत:

महत्त्वाचे तपशील	
पुनर-सादरीकरणासाठी कक्ष	**७ जुलै, २०२५ ते ६ जानेवारी, २०२६**
कोण हस्तांतरण विनंत्या पुन्हा सादर करू शकतात?	१ एप्रिल, २०१९ पूर्वी ज्यांचे हस्तांतरण विलेख सादर केले होते आणि दस्तावेजातील त्रुटीमुळे फेटाळले/परत केले होते ते गुंतवणुकदार
हस्तांतरण विनंत्या कशा पुन्हा सादर करायच्या?	दुरुस्त केलेले किंवा वेगळलेल्या तपशिलांसह आवश्यक मूळ हस्तांतरण दस्तावेज रजिस्ट्रार अँड शेअर ट्रान्स्फर एजंट, एमयुएफजी इनटाईम इंडिया प्रायव्हेट लिमिटेड (पूर्वीची लिंक इनटाईम इंडिया प्रायव्हेट लिमिटेड) कडे सादर करावेत.

टपाल पत्ता	एमयुएफजी इनटाईम इंडिया प्रायव्हेट लिमिटेड युनिट: टाटा स्टील लिमिटेड सी-१०१, एम्बसी २४७, एल.बी.एस. मार्ग, विक्रोळी (पश्चिम), मुंबई-४०००८३
हेल्पलाईन क्र.	+ ९१ ८१०८१ १८४८४
कोणत्याही चौकशीसाठी	येथे एक सेवा विनंती करावी: https://web.in.mpms.mufg.com/helpdesk/Service_Request.html किंवा cosec@tatasteel.com येथे एक ई-मेल पाठवावा

हस्तांतरणासाठी पुन्हा सादर केलेले शेअर्स फक्त डिमॅट स्वरूपात जारी केले जातील.

टाटा स्टील लिमिटेड
सही/-
पार्वथीसम कांचिनाधम
कंपनी सेक्रेटरी अँड चिफ लिगल ऑफिसर
एसीएस: १५९२१

२५ जुलै, २०२५
मुंबई

TATA STEEL